REFORI OF Jin LAW COMMISSION ON riir, INDIAN REGISTRATION ACT, 1908

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DE-PARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Sir, I beg to lay on the Table a copy of the Thirty-fourth Report of the Law Commission on the Indian Registration Act, 1908. [Plated in Library. See No. LT-4198/70.]

Tin: FINANCE ACCOUNTS (1968-69) OF THE CENTRAL GOVERNMENT

THE MINISTER OI STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. R. Ganesh, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Central Government for the vear 1968-69. [Placed in Library. See No. LT-4226/70.]

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M.

The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled, after lunch, at *two* of the clock, Mr. DEPUTY CHAIRMAN in the Chair

I. REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

II. THE REPORT OF THE COMMITTEE ON UNTOUCH ABILITY, ECONOMIC AND EDUCATIONAL DEVELOPMENT OF THE SCHEDULED CASTES AND SCHEDULED TRIBES— conld.

SHRI B. T. KEMPARAJ (Mysore): Mr. Deputy Chairman, the Government has laid on the Table of the House the reports of the Commissioner for Scheduled Castes and Scheduled Tribes for a number of years together. This clearly shows how much delay is caused deliberately by the Government and what interest they take for the development and the welfare of the Scheduled Castes and Scheduled Tribes. Here is an important constitutional question that has to be taken note of and that is under Article 338 of the Constitution, there must be a Special Officer appointed by the President. But here let us see how this Commissioner came into existence under what provision of law or under what procedure. That is a question to be considered very seriously.

The report of the Commissioner ought lo have hern given a constitutional sanction. 1 refer you, in this connection, lo clause (1) of An. 338 of the Constitution which reads thus:

"There shall be a Special Officei For the Scheduled Castes and Scheduled lubes to be appointed by the President.

(2) It shall be the duty of the Special Officer m investigate all matters relating to the sale-guards provided for the Scheduled Castes and Scheduled Tribes under this Constitution and report to the Presi-denl upon the working \$\infty\$1 those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House nl Parliament".

Therefore, here is a specific case where the Government has never thought of recognising the office of the Special Officer in the same way as they have recognised the office of the Election Commissioner, the members of the Public Service Commission, the Judges of the High Courts and Supreme Court, and the Comptroller and Auditor General of India all of whom are appointed by the President. What arc the exigent ies and reasons to reduce the status of the Special Officer to that of a Commissioner who is nothing but an additional secretary attached to some department. It may be due to the exigency of convenience for the government to reduce his status to that of an additional secretary so that he could he given guidance or even pressurised not to give a correct report on the Scheduled Castes and Scheduled Tribes in the country. Moreover, is there any department at the Centre which directly deals with the welfare of these people? If there is one, where is it? I am surprised to note that the Scheduled Castes and Scheduled Tribes have been knowingly or unknowingly brought under backward classes. When (here is a specific mention of Scheduled Castes and Scheduled Tribes, what are the reasons for the government to put them together with the backward classes? It is a very important question. No other backward class in the country, as far as everyone of us is aware, could be brought under Scheduled Castes and Scheduled Tribes. Therefore. I emphatically suggest that the Government should think of having a department particularly meant for the development of the Scheduled Castes and Scheduled Tribes.

Several committees have been appointed from time to time and in one of these reports it is said that there is untouchability prevailing in the country among the Scheduled Castes. But that cannot be the criteria why no special consideration is extended to them for their progress. There are other communities who are as poor as the Scheduled Castes people. But a distinction has to be made here to find out how far they

arc backward and I ow far [hex suffei under untom liability which i- a stigma attached to them and which is still remaining in the minds of the Taste Hindus in the country.

I hen fore, is ii 101 nei essarj tor the Covernmenl to ibii k now, alter a lapse ol 23 years, how the) thould remove untouch-ability? As far as thi untouchability question is concerned, onl) a untouchable will know what mental agon) and torture lie has to undergo. A caste Hi idu ma) not understand about it. We have i e righl to expect civility and decency from dvanced persons in the Hindu society bin n spite of that, when they come to know that I belong to the Harijan class, there <ill be a menial change in them. It is there Sfore necessary that the Government should think best to remove the untouchal ility. During the earlier part of the Firsl PI: n, the Government had a scheme both in the Slates and in the Centre under which they used to celebrate the Harijan Week. At liiat time there used to be community dim is. temple entry, etc. and so much propaganda used to he done. It. went on only lor a few years. Later on, perhaps some intelligence dawned on the concerned officer an. I be advised that such things should noi take place. Therefore the Scheduled Castes are low becoming conscious of their rights and responsibilities and (hey are also trying to li id 0111 how they can come up and live a- honourable citizens in the country. To give an example, so much of propaganda is bei ig carried on about the minorities. So much support is urged upon throughout the country at the level of the National Integration (he interests of the safeguarded. If there Council that minorities should be in) communal trouble, even the Prime Mini ter rushes to the place. But when 42 Harijai were burnt in Tamil-nad, there was no response from any quarter and \on know there \(\text{ >as a Calling Attention given in ihe} \) last sessi in ibout 4 persons who were burnt. No afeg iard is thought of and no report is coming forth about it. When such is the state of affairs in the country, are not the Scheduled Castes a minority community in the countr? Why should not the same attention he paid to them? That is my first question.

.Secondly, as far as the services are concerned, most of my friends have given the means that have been adopted by several Departments of the Government to make even deserving candidates not suitable for appointments. If that is the state of affairs, the simple queston thai lashes to my mind is, when and how the Government is thinking of solving this problem. It may not be out of place if I mention here that in the ICS training institution at Madras, where 42 students were admitted for training, 17 people who passed in the written tests failed in the viva voce.

Sir, here is a thin; where we have to think seriously. Now they give a particular

I training to the students to qualify themselves I to appear for the IAS and II'.S examinations. ! When the) get through successfully in the written examination, are the special reasons extraordinary reasons, unfounded, and unknown (o human imagination, thai the) have failed in the *vive voce*! I hereforc, Sir, why this kind of attitude should be there, an attitude, on the one hand, to encourage the students belonging to the Scheduled Castes and Scheduled Tribes, as though they have been really taking so much of interest in them, to give them all possible aid, all possible help, all possible assistance and ultimately, on the other hand, the attitude to see that the) do not thrive or do not successfully pass in the examination? Is it the desire of the Government to make other people in the country understand that with any amount of attempt oi any amount of assistance or any amount of encouragement given to the Scheduled Castes and Scheduled Tribes they are not in a position to make use of all that because of their unsuitability? This is the point and this is the inference that one has to draw. In the last twenty-three years, in the vacancies in Class I posts, only about 1.2% of the vacancies have been filled up by them. But what happens to the backlog? Is there any scheme or proposal, or is there any plan, according to which the Government is thinking of lilling up this back-log? Though Clause (1) of Article 16 says that there shall be equality of opportunity for all citizens in matters relating to employment or appointment to relating to employment or appointment to any office under the State. Clause (4) of the same Article gives special consideration to the Scheduled Castes and Scheduled Tribes in the matter of filling up the vacancies by appointing people from among them to such vacant posts. But, Sir, even there we are aware of the fact that some High Courts have held that, according to Articles 14 and 15, not more than 50 per cent, reservation of the vacancies in Class III or Class IV, etc. can be made for them. Therefore, even there we find that the chances of their getting appointments in several departments is at a very low ebb. Therefore, Sir, what is it that the Government is thinking of doing for the progress and wellbeing of the Scheduled Castes and Scheduled Tribes? Should it not be the desire of the Government—whichever Government it may be—when the specific provisions are there in be—when the specific provisions are there in the Constitution, to see how best and in what way the interests of the Scheduled Castes and Scheduled Tribes should be safeguarded? A Secretary-General has been appointed only for the Backward Classes and the interests of the Scheduled Castes and Scheduled Tribes have to merge with their interests. Therefore, where is the guarantee, and what are the ways and means, ways and means, Government over the and has thought of paying particular attention for the welfare of these Classes? That has to be made clear. (*Time bell rings*). Why the bell,

MR. DEPUTY CHAIRMAN: Eighteen, minutes you have taken.

SHRI B. 1. HEMPARAJ: Have I taken eighteen minutes?

Now, Sir, about the land problem. Though IIK Government makes several statements through the radio—just for propaganda perhaps—for bringing about land reforms, it has realh no idea, it seems to bring forward a legislation to see that the tiller must he made the master of the soil and that absentee-landlordism must be done away with.

.V far as education is concerned, the Government has gone back from its previous scheme of granting scholarship to post-matrie students. Several States when they have been asked to meet this expenditure have replied to the Central Government that they are nol in a position to cope with the proposals that have been made by the Central Government, Then what is the alternative left?

Another most important point which 1 ivani in submit is the Planning Commission, the Finance Commission and the Na-linnal Development Council—these three bodies have never taken note of the existence <il the Scheduled Castes and Scheduled Tribes in the Scheduled Castes and Scheduled Tribes in the country. They have not got an) plan, the) have hot got any proposals; the) have nol even thought how they can prepare a master plan for the overall development of the Scheduled Castes and Scheduled Tribes. Yesterday one of our colleague-- was pleased to mention that there is a Ministry which has been giving continuous consideration for rehabilitating the refugees coming from East Pakistan and West Pakistan, bin why has the Government not thought not a master plan for the all round. thought nl a master plan for the all round development of the Scheduled Castes and Scheduled Tribes who are in no way better than the refugees who have been coming from other part-,. Sir, we have extended our charit) to the I iberans; we have colonised them and we have given all possible- aid and assistance to them. But don't these Scheduled Caste-, and Scheduled Tribes people deserve the same consideration if not more? In the end I want to say that you can never remove untouchability by piecemeal legislation. You will have ta give full consideration and thought to the overall development of these communities so that whatever guarantee has been given under the Constitution can be made use of by them and these people may be benefited.

Thank you.

श्री बदरीनाथ सीतारामजी पाटिल : (महा-राष्ट्र): उपसभापिति महोदय, इस सभा के सामने अनुसुचित जातियों तथा अनुसचित आदिम जातियों ग्रीर ग्रस्पशंशता तथा ग्रनुसचित जातियों

की ग्राधिक तथाशैसणिक विकास संबंधी समिति का प्रतिवेदन विचारार्थ रखा गया है । मैं इस के बारे में जो विचार रखना चाहता हूं न उसके पहले मुझे अपने देश पत्र जो पुराना इतिहास है वह याद श्रा जाता है। जिन को हम श्रादिवासी कहते हैं वे ग्रपनी खुशी से उस स्थिति में नहीं क्रा गये हैं। जब ग्रार्य लोगों ने इस देश पर हमला किया श्रीर जब स्रार्थयहां स्रा कर बसे ; तो यहां के जो क्षेत्रीय लोग थे, जो यहां के पहले बाशिन्दे थे यानि स्रनार्य थे वे स्रपना गांव, घर-द्वार छोड कर जंगलों में भाग गये। उसके बाद सदियों तक ग्रायों ने उनका मकाबला किया ग्रीर उन को सब तरह से वर्बाद किया। उनके कई लोग जलाये गये, मारे गये और तरह तरह से उन लोगों का हमारे देश में छल हुआ उन पर जुल्म ग्रीर जबरदस्ती हुई। उस वक्त से वह लोग ग्राज तक जंगलों में रहते हैं और उधर ही जैसे हो वैसे अपना उदर-निर्वाह करते हैं।

मैं जिस प्रदेश में रहता हूं महाराष्ट्र में, वहां का-परिस्थिति बतलाता हु वहां ऐसे लोग जो कि आदि वासी कहे जाते हैं उनमें फिस पारधी, धीवर भील गोंड, गवारी कौराक, कीली गारुडी इस तरह के बहुत से जमायत के लोग हैं जो ग्राज भी पहाड़ों में रहते हैं और वहां ही उन को या तो शिकार कर के अपना गुजारा करना पड़ता है या उड़ी मश्किल से मोटा ग्रनाज जो मिलता है उसको खा कर ग्राधा पेट रह कर गुजारा करते हैं। न उनके रहने के घर हैं श्रीर न उनके कहीं गांव बसे हुये हैं ग्रीर जो ग्राज का नागरिकत्व, सिविलाइजेशन, कहते हैं उसका उन्हें कोई पता नहीं । ग्राज भी उनकी यही हालत है । ग्राज के जमाने में जो कि सुधरा हुआ जमाना जाना है , जब कि सारी दुनिया चन्द्रमा के ऊपर जाने की कोशिश कर रही है, तरह तरह के शोध हो रहे हैं, ऐसे ग्राधुनिक जमाने में उन लोगों का इस तरह से जंगल में रखा जाना यह मानवता के लिये बड़ा कंलक है। ग्रत: जितना ग्रधिकाधिक हो सरकार को उनकी मदद करनी चाहिए और

उनको गांवों में बसा कर जो काम-धंधा उनको नहीं है वह देना चाहिए, जो खेती नहीं है वह सरकारी बंजर भूमि है और सीलिंग के नीचे आई हुई खेती है वह ग्रादिवासियों को देनी चाहिये। गांव में ला कर उनको बसाना चाहिये। घर बनाने. शिक्षा प्राप्त करने और उस्रोग करने के लिये उनको सरकार की ग्रोर से सब तरह की सहलियत देनी चाहिये, पैसा देना चाहिये. जितनी भी मदद हो सकती है वह देनी चाहिये ताकि ग्राजकल की दनिया में वह लोग हमारे साथ चलने के काविल बनें। इस तरह से हमें उनको ऊंचा उठाना चाहिये। श्राज की प्रजातंत्र की सरकार का यह कर्तव्य है।

तो यह उनकी हालन मैंने चन्द शब्दों में आपके सामने रखी।

दूसरा प्रश्न ग्रस्पश्य जातियों के बारे में है जो उनके सुधार के बारे में है। इसके साथ मैं यह भी कहंगा कि उस प्राचीन इतिहास का यह दूसरा खण्ड है। जब अनार्य लोग आयों की शरण नहीं ग्राये, बैदिक धर्म को जिन लोगों ने स्वीकार नहीं किया था और भागे भागे जंगलों में घमते थे उनमें से पहले जो आयों की शरण में आये उनको आयों ने ग्रपनी जाति के नीचे दसरा स्थान दिया । ग्रामे समय समय पर जैसे जैसे अनार्य लोग गरण में ब्राये वैसे वैसे उन्हें एक इसरे के नीचे श्रपने वैदिक धर्म में स्थान देकर खायों ने वर्ण ग्रीर जाति-भेद की नींब पर अपना बैदिक धर्म का महल खड़ा किया। लडते लडते अन्त में जो गरण ग्राये, उनको ग्रष्ठतों में डाल दिया , उनको गांव में बसाया तो जरूर गया लेकिन, गांव के बाहर उनको बसाया गया और जो कि सामान्य गांव का व्यवहार होता है जैसे कि कंग पर पानी भरना है. मन्दिर में जाना है या जितने भी सार्वजनिक स्थल होते हैं उसमें उन लोगों के प्रवेश को विजित रखा. उनको ग्रष्टत माना गया ग्रीर यह हजारों साल से चला है. मालम नहीं कितने हजार साल हो गये. जहां तक इतिहास उपलब्ध है तब से ग्राज तक ग्रख्तों को बलि राजा के बंशज माना जा रहा है। उनको गांव से दूर हटाया गया और खायों ने उनको सछत माना । मालम नहीं तीन हजार या और ज्यादा

साल हो गये. जब कि उन पर जोर जबरदस्ती चली भीर उनको विद्या पहने से मना कर दिया, बेद पहने से मना कर दिया। वेद का एक शब्द भी उनके कान में चला जाये तो मनस्मित में कहा है कि तेल तपा कर उनके कानों में डाल देना चाहिये। मनस्मति पढकर श्राप देखिए तो पता चलेगा. शासन को और सम्माननीय सदस्यों को कि ग्रफ़तों पर कैसे कैसे अत्याचार हये। तो यहां से आयाँ ने ग्रनायों पर जल्म जबर दस्ती की, उनसे छल किया और उन पर जो ज्यादती की उसका यह एक सबत है कि प्राने जमाने में किस तरह के कानून अछ्तों के लिए आयों ने बना दिये थे। स्राज भी समानता का कानून तो हमने बना दिया है कि अछत हमारे साथ होटल में बैठेंगें, मोटर में बस में हमारे साथ वैठेंगे, सार्वजनिक स्थानों पर हमारे साथ रहेंगे लेकिन बहुत जगह कानून की जगह है, पस्तकों में ही वह छपा हका है, अमल में वह आज भी परे तौर से नहीं ब्राया है।

ब्राज भी गांवों में ब्रख्तों को ब्रख्त ही माना जाता है श्रीर गांवों के वाहर उनको रखा जाता है। इधर तो हम समाजवाद की बात करते हैं कि जीवन के सारे क्षेत्र में समानता ग्राना चाहिये। लोक सभा बैठकर राज्य सभा में भाषणों से ऐसा मालम होता है इस देश में कोई ग्रसमानता किसी क्षेत्र में नहीं होगी। ऐसा हम लोगों के भाषण सून कर विदेशी लोगों को ऐसा मालम होता होगा । ग्रंतर्वाधा ? जैसा आपका अनुभव होगा । जै अनुभव करता हूं आज भी हमारे देश में ऊंचता नीचता की भावना भरी हुई है। बहुत से पढ़े लिखे लोग जो नेता माने जाते हैं उनमें से कई ऐसे है जो सार्वजनिक क्षेत्र में तो उनके साथ बैठकर रोटी ग्रीर खाना खा लेते हैं, लेकिन जब बह जाते हैं तो कहते हैं क्या करें, हम तो इस बात को मानते नहीं है छूत या अछूत लेकिन हमारी बड़ढी है, हमारे बाप सनातनी हैं , वह नहीं मानते, इस तरह की ग्रहचन है। ऐसा इसारा रास्ता निकाल कर अपना ऐब छ्याते हैं। तो इस तरह

[श्री बदरीनाथ सीताराम जी पाटिल]

की ग्रष्ठतों की सामाजिक हालत श्राज भी देश में है। शिक्षा के ही बारे में हम देखें। क्षिक्षा के जरिये ग्रात्मज्ञान ग्रा जाता है, शिक्षा के जरिये सिविलिजेशन ग्रा जाती है, जितने भी ग्राज तक ग्रनसंघान ग्रौर गोध हए है वह सारे विद्या के द्वारा हए हैं, लेकिन विद्या के ही क्षेत्र में हम देखेंगे, तो हमें पता चलेगा कि उनमें मुश्किल से 1 या 2 प्रतिशत विद्या पढे हैं, इतने ज्यादा उनमें ग्रनपढ हैं। ग्रभी जितनी सहलियत देने का सरकार ने निश्चय किया है वह भी उन विद्यार्थियों के पल्ले नहीं पडती और इसरे लोग उसमें रास्ता निकाल कर फायदा उठा लेते हैं। मैं देख रहा हैं. उन विभागों में जो सरकार ने अछतों के और ग्रादि-वासियों की मदद करने के लिये खोले हैं, वहां बहत पेसा खर्च करने के लिये रखा है लेकिन यह जो बड़े बड़े ऊंचे वर्ग के कर्मचारी है वह अधिकांश उनकी तनस्वाहों में लग जाता है , वास्तव में उन विद्यार्थियों के हाथ में तो बहत कम पैसा पड़ता है। इन सब बातों को सरकार को अच्छी तरह से देखना चाहिए और जो अछतों के लीडर हैं, या भ्रादिवासियों के नेता लोग हैं . उन लोगों की विश्वास में लेकर, उनकी राय से, उनकी सलाह से, उनके सधार का एक तरीका निकालना चाहिये. उनके लिये योजना बनानी चाहिये। जो सेकेटेरिएट में बैठे हैं, साहब लोग, आई० ए० एस० या आई० सी॰ सी॰ एस॰ वे ऐसी योजना निकालते हैं. जिसमें कर्मचारियों की तनख्वाह में बहत बडा भाग समावेश हो जाता है, और निर्धारित लक्ष्य पुरा नहीं होता है। इन सारी वातों पर सरकार को विचार करना चाहिये। जैसा मैंने पहले बताया जिनके ऊपर भाज नहीं हजारों सालों से, जब, से ग्रायं इस देण में ग्राए तब से. ग्रत्याचार हो रहा है, जो बचारे यहां के क्षेत्रवादी क्षत्रीय थे, पुराने बाशिन्दे थे. हकदार थे. यहां के रईस थे. वे ग्राज जंगलों में घम रहे हैं, उनको म्रादिमवासी कहा जाता है . देश दरग्रसल में पहले उनका था, आज न उनका यहां पर घर है , न कोई गांव है, न उनका कोई ठिकाना है। यह तो उनका हाल है। उनकी शिक्षा का अभी कोई पता नहीं है। मैं नहीं समझता आदिवासियों में सौ में एक आदमी भी मुश्किल से ऐसा पढ़ा लिखा मिलेगा। यह तो आदिवासियों का हाल है। अस्पृथ्यों का हाल मैंने बताया है कि बड़ी मुश्किल से एक या दो लोग सैकड़ा पीछे पढ़े लिखे उनमें मिलेंगे। तो उनकी शिक्षा और उद्योग का पूरा बंदोबस्त आज के जमाने में होना चाहिए, उसके लिये सरकार को काफी धन रखना चाहिये। फिर से मैं यह कहूंगा कि उनकी शिक्षा और माली सुधार की जो योजनाएं हैं उन योजनाओं को उनके नेताओं की सलाह से बनाना चाहिये। सरकार को इस तरफ विशेष ध्यान देना चाहिये।

तीसरी बात में यह कहंगा कि बादिवासी ब्रीर ग्रखतों के साथ साथ जिनकी माली हालत खराब है, गिरी है, तथापि वह ग्रष्ठत नहीं है उन की उन्नति के लिये भी शासकीय मदद की भारी आवश्यकता है मैं आपको उदाहरण प्रस्तत करूंगा कि उत्तर भारत के देहातों में करमी या जाट जमातें हैं, जो ग्रति पारश्रम करती हैं, उसी तरह दक्षिण में कई जातियां है जैसे कनवी, माली, धनगर, तेली, मदलियार रेडी इत्यादि लोग जो हमारे देश में उत्पादन बहाते हैं खेती का उद्योग करते हैं लेकिन वे स्वयम गरीब है। उन लोगों के बरो में खाने को नहीं है। इस तरह के जो छोटे किसान और मजदर हैं देहातों में रहते हैं. ये लोग अदर "बैकवर्ड कम्यनिटी" कैटिगरी के अन्दर आ जाते हैं। जैसा मैंने अभी बतलाया कि इस तरह के जो लोग हैं वे कमीं, जाट, तेली ग्रादि हैं। ये लोग न तो ऊंची जाति में ही ग्राते हैं और न ही नीची जाति के लोगों में ही बाते हैं। उनकी माली हालत खराब है और उनके विद्यार्थियों की भी हालत ठीक नहीं है।

उपाध्यक्ष महोदय, ग्राप जानते हैं कि हमारा देश देहातों में बंटा हुआ है ग्रीर वहां पर चौथी वर्ग तक ही शिक्षा का प्रबन्ध रहता है ग्रीर कहीं कहीं सातवीं तक शिक्षा का प्रबन्ध है। ग्रगर उन्हें हाई स्कूल की शिक्षा लेनी होती है तो उन्हें पैदल तीन बार मील तक जाना पड़ता है ग्रीर कालेज

की णिका के लिये दर के शहरों में। उनके मां बापों के पास इतना पैसा नहीं होता है कि वे उन्हें के कालेज या हाई स्कूल की शिक्षा बोर्डिगों में रख कर देसके क्योंकि प्राधिक क्षेत्र में वे वैकवर्ड लोग है। इपलिए मेरा सरकार से यह निवेदन है कि जिस तरह से हरिजन ऑर ब्रादि-वासियों के लड़कों को सविधा दी गई है उसी तरह से देहातों में जो मजदर और गरीब किसान के लड़के हैं उन्हें सरकार द्वारा पहने के लिए स्कालर-शिप देनी चाहिये ताकि वे उच्च शिक्षा प्राप्त कर सकें। इसलिए सरकार कोयह तय कर लेना चाहिए कि इस तरह के जो लड़के हैं उनकी सहागता की जानी बाहिये। मैं यहां पर यह वतलाना चाहता हं कि महाराष्ट्र में इस तरह के जो लोग हैं, जिनकी ग्रामदनी 1400 से कम है, उनके लड़की की सम्पूर्ण फीस माफ कर दी है। लेकिन में यह निवेदन करना चाहता है कि केबल फीस माफ कर देने से काम चलने वाला नहीं है, उनके लड़कों को स्कालरशिप भी दिया जाना चाहिये ताकि वे महरों में जाकर पढ़ सके ग्रार इस तरह से खाने पीने, कपड़े धौर दूसरी चीजों में उनके लड़कों का जो खर्च होता है उसमें उन्हें महायता मिल सके। जिस तप्ह से सरकार आदिवासियों ग्रीर ग्रष्ठतों की मदद कर रही है उसी तरह जो ख़दर वैकवर्ड वर्ग है उनकी मदद भी की जानी चाहिए। अगर सरकार इस तरह की मदद करेगी तो इस वर्ग के विद्यार्थी समाज के दूसरे वर्ग के समान ही तरक्की कर सकेंगे। अगर इस तरह का सरकार का दण्टिकोण रहा तो ये तीनो वर्गों के श्रमजीबी लोग भी देश की उन्नति में भागीदार बनेंगे ग्रीर इसकी वजह में देश तेजी से और उन्नति कर सकेगा तथा हमारा देश दनिया के साथ चल सकेगा ।

इतना कहकर में अपनी जनह लेता है।

SHRI N. G. GORAY (Maharashtra); Mr. Deputy Chairman, Sir, what we are discussing today is the progress and development of those crores of untouchables, the Scheduled Castes and the Scheduled Tribes. Sir, either we treat this as a hardy annual or we treat this as an effort, a sincere effort, at searching our own hearts.

Sir, il the test of our sincerity is the hours we have spent in discussing these three reports, then we could say we are sincere since we have spenl 22 hours in ilie I.ok Sabba nm\ about in to 12 hours we are going to spend in this House. Jim. Sir, I think that it will be a great mistake il sincerity of our efforts is tested on the basis of the hours that we spend in such discussions.

Sir, only in today's morning papers you might have read that on the 14th of this month, uiich day we celebrate in the name of Pandil Jawaharlal Nehru, the Harijaus of Delhi are going to take out a narked *morcha* of the Haitian children in order to impress upon US the fate and the destitute conditions in which the children of the Harijaus live: ihev do not have even enough clothes to wear.

Sir, I would like to point out here that this is a question that really relates to one-fifth ol our population. The Scheduled Castes are nearl; seven notes and the Scheduled Tribes are about four irons. Eleven crores of our own kilh and kin and two of our tallest, men. Mahatma Gandhi and Dr. Ambcdkar had toiled all their life with all their energy to improve the lot of these unfortunate people. And 28 years ill lei Swaraj we are still discussing how to remove the gap that exisis between the touchable*, and the untouchable. I think there could not be a more eloquent condemnation of the society in which we are living today.

Sir, I was surprised to find that in this report submitted to us by the Elaya Peru-mal Committee on the very first page they have analysed the situaiton and the)' have given in very concrete words the entire problem as it exists today. I may be permitted to read from that report. In paragraph I they s;n;

"... The real solution or the only question of supreme importance to be considered is to devise how to bring about the necessary reform ot the Hindu social order. There must be a deliberate plan of action to be carried out through social engineering."

And later on they add:

"The most crucial question of social reorganisation is to break the hold of the institution of caste system. This can be done by deliberately creating new loyalties across caste lines, new status systems and power structures that are not based or dependent on caste. In fact, here is the true test of a national leadership."

[Shri N. G. Goray]

135 Reports on Scheduled Castes

Sir, what has happened is that we have not enough time even to discuss these reports every year. After a lapse of three years we are spending a little time over them and most probably for the next three years ihere will be no discussion at all. In the meanwhile the situation will deteriorate stdl further. I admit that all the State Govern ments and the Central Government have arranged for scholarships provided for the uplift of the Harijans and the Scheduled Tribes.

But in this very Report, it has been pointed out that whereas a State decides to spend Rs. 10 lakhs or Rs. IS lakhs, the actual expenditure is Rs. 3 lakhs or Rs. 5 lakhs.

SHRI K. S. CHAVDA (Gujarat): And even that is spent for other people.

SHRI N. G. GORAY: One can point out instances after instances. Even in a Slate like Maharashtra which is considered in he a very efficient State, a progressive State, you will find that whereas they had provided Rs. 10 lakhs or Rs. 15 lakhs, the expenditure has not been more than Rs. 3 lakhs or Rs. 5 lakhs. Then there is the question of implementation of the various schemes. I would like to point out that: the enlite administrative machinery is so callous that they really do not feel anything lor these people. It is only a sort of formal implementation. There is not that yearning desire and, therefore, you will find that the Scheduled Castes people and the tribal people are suffering from an acute sense of frustration and I won't he surprised if these will be the pockets where the most extieme form of revolt or protest or dissent would soon develop. You look to the entire Adivasi area extending tight from West Bengal to the borders of Gujarat, the State where Mahatma Gandhi lived, worked and preached his doctrine. You will find that across the Vindhyas, across the Satpuras, throughout the length and breadth of the land, the Adivasis continue to be where they were for centuries. A few might have prospered. A few might have found their place here in Parliament or in the legislatures. But the common Adivasi or the common Harijan does not feel in any way involved with the Plans or the various schemes that we are discussing here. He thinks that he is always left out.

Sir, very recently I had an occasion to attend a youth camp where a lot of Harijan boys had come. Talking frankly to me, they said, "The concessions that are given to us by the Government are resented by the caste people. They say that we have become the sons-in-law of the Government. When after finishing our college course we go back to the village, the treatment

that we get is the same as in the old times." The young harijans has the advantage of education. His sense of justice is sharpened and because his sense of justice is sharpened and he finds that in the village he is treated just as his forefathers were, he thinks of nothing else -except rising in revolt against the society. He may not actually join the ranks of the revolutionaries. But make no mistake, the Harijans and the Adivasis have sympathy for the extremist form of violence that is taking place in the country. They think that there is nothing else that will awaken the conscience of the people. This, I think, is a very dangerous situation. Therefore, the question is not lion lung we debate this issue. The question is what commitments we are ready to make. Are we ready to make certain commitments? Are we ready to fix certain targets?

Let us start with the most simple thingwater for the Harijans. Sir, you will he surprised to know—well, you may not be surprised because you come from the State from which I come—that in a recent survey we found that in villages round about Poona which is considered to be one of the most important cultural centres of Maharashtra, even to-day the Harijans are not allowed to fetch water from the wells used *In* higher caste people.

Ami the situation is the same throughout the country. On the door of the hotel a placard, a notice, is there that under section so and so, under the orders of the Magistrate, this hotel is open to all the people irrespective of their caste, sex, etc. en. and in the next corner is kept a broken cup with a broken saucer. For whom is it? It is for the Harijan. The Harijan knows that it is meant for him and everybody knows it. Everybody who patronises or goes to that hotel knows that it is meant for the Harijan. When the Harijan goes there he has to take his tea in that broken cup. He has to sit outside the hotel and drink his tea. fu mv own State there are villages where if the teacher is a Harijan, he has to sit outside the school and teach the students who are inside if the school happens to be in a teach of the state. students who are histor if the school happens to be in a temple. And there are many such schools in temples because there are no separate buildings for the schools. This is the state of affairs. Therefore, I would like to say. let us concentrate on some problem and what the problem is has been defined many times. We are aware of the problem. We know where the shoe is pinching. We also know how hard it is pinching. All that this House and the Lok Sabha and the Government, whether at the Central level or at the State level, have to do is to fix certain targets and try to see that the measures are carried out and implemented full. Why cannot we, as I

suggested, start with wells? Let us or take three four States, say. or Rajasthan or Gujarat, and Maharashtra see that within llie next one or two years all these wells are thrown open to Harijans not only formally but in actual practice. We should see to it that so many Harijan boys or girls are admitted to the medical colleges or to the other i tculties. Always it is said that they do not come come up to the level. Yes, very natural]. how can they compete with my ion or the son of somebody else sitting who has all [he background of ed ication, who has all the background of culture? If my son does not Study ai home, et iier 1 OF my wife or his sister or his broil 1 will ask him why he is not studying. I he has him why he is not studying. I he has got some dilli-CUlty he will net our help. But this sort of atmosphere doe not obtain in the house of a boy who belongs to the Harijan or to the Aclivasi to the Harijan or to community. Therefore, arrangements for pedal instruction will have to be made, sir, you are sitting here. We had Dr. Ainbedkar who was the tallest of our intelligentsia. If we could produce such people, why should we not believe that all these Harijans arc capable of rising lo thai evel provided they are given a chance? Therefore, the main responsibility on the Government is to provide theni with a chance. Give them the necessary coach ng. Make ii possible for I hem to rise to llie highest level. There are very few collci tors; there are very few IAS officers, there are very few army officers from these sir, you are sitting here. We there are very few IAS officers, there are very few army officers from these castes. Everytime it is said that the right type of material is not available. Why should we not try to see to it that these M 1114 boys, these promising boys, are ret rutted and that every effort is made to provide them with all facilities? Let us try to reach an objective of say 500 young to reach an objective of, say, 500 young Harijan and Adivasi boys who would be trained during the next two years. TI t Centre and the States will spend as mich as is necessary and then ask those lioys to appear for the competitive examinations. I would suggest another thing. Th(re are collectors. Let us try to thing. Th(re are collectors. Let us try to develop some young Harijans as their understudies. Let a Harijan sit with a collector and see how the collector works. Let him sit with a judge, let there be a chair next to (hat of a judge for him. Let him see how it is done, how justice Is dispensed, how administration Is carried out. That way you will have to take very drastic and sincere steps and that way alone these problems can be tackled. these problems can be tackled.

About the landless people, it is not necessary to say more. This problem has again and again been emphasized and it is very necessary to see that the Harijans are rehabilitated so far as rural areas are concerned. It has been admitted by every-body that the percentage of landless among the Harijans is the highest. But I was sur-

prised that in the recent AICC session at Patna no less a person than Shri Jagjivan Ram expressed his happiness that the Ram expressed his happiness that the hhoomi andolan satyagraha has died its own death. For whom was this land agitation or bhoomi andolan conducted? You will find lhal in this land satyagraha launched by the CPI, the SSP and the I'M", hundreds of Harijans had taken part. The Republican Party of India has already announced that they of Harijans had taken part. The Republican Party of India has already announced that they are going to have a country-wide satyagraha for land distribution. Why are they resorting to these methods? I know that Dr. Ambedkar was of the opinion that after independence and alter we take to parliamentary methods, (lure is no room for satyagraha, there is no need for satyagraha and the protest should only be confined to the Parliament and State legislature. But alter LV! years, even the legislature. But alter L\'! years, even the Republican Party of India had to say this that they shall resort to land satyagraha. Why? Because, we are not being sincere in implementing the programme, of land distribution. In the Thana district near the City. of Bombay there have been thousands of instances where the Government order that the surplus or fallow land be given to the landless was carried out in this way that the grocers in the city, or a saloon keeper or a hotel keeper and others were given land on the ground that lluv were landless. Are these really landless people? Instead of giving the land to the landless Adivasis and Harijans, the Mamle-dar gave the land to these shop-keepers in the city. Then we had to pressurise the Government and the Mamledar had to take back those lands and then redistribute them to the Adivasis. Why has this happened? 1 hese people who belong to the upper classes have no sympathy for the downtrodden. Thus the lower castes get tired and disillusioned about the parliamentary methods and they begin to talk of bloody revolution and all that. In the district of Thana, probably the CPM have their biggest recruiting ground and most probably they would like to go the Naxalite way. Therefore, I am trying to impress upon the Government the need to implement at least the soling programme. But we find that all the Government the need to implement at least the ceiling programme. But we find that all the Chief Ministers, whether they belong to the Congress 'R) or Congress (O) or the Swatantra Party have said that there is no need for the ceiling. They say: "We have already distributed the surplus land". This is in spite of the Prime Minister's insistence that this is one of the crucial problems and surplus land should be distributed. The Chief Ministers had the courage to say to the face of the Prime Minister that there was no need for any such thing.

We have become so rigid in our attitude. Whenever the upper class talks of the Harijans and Adivasis, it is more as a formality than as conviction.

[Shri N. (.. Goray] 3 P.M.

Therefore 1 am saying that unless the Government or the Minister who is in charge of this lavs down certain targets which will have to be fulfilled during this year, next vein and the next five years, 1 ill ink we "shall be where we are. Every year the same sort of report will be there, and the same sort of discussion will lake place. Permit me to refer to one of the reports that was given to us when Integration Council met the National recently.

In this report they have referred to the Elaya Perumal Committee recommendations which

"Increase in the rales of scholarshipsboth at pre-matric and post-matric levels.

The income limit of parents for award of scholarships should he raised to at least .Rs. 1(X)0 per month.

Special coaching and aptitude tests should be started to find out the talents of Scheduled Caste students.

A few special schools/colleges should be started by the Ministry of Education on the pattern of Central' Schools where 60 per dot of the seats should be rescued for the Scheduled Castes.

The number of overseas scholarships for Scheduled Caste students should increased from 4 to 15 per year.

increased hostel facilities should he made available for Scheduled Caste students

A very eloquent comment follows. The comment of the Home Ministry is:

"These recommendations have been considered. The) mean a great increase in expenditure and it will not he possible to meet it nut ol the existing resources.

There the matter rests. On the one hand I am quite sure that if anybody from the Home Ministry were present here, he would wax more eloquent than myself and say these things must be done for the Scheduled Castes, that they are the most downtrodden in our society, that they are the underdogs and they must be given all facilities. Having said that, when you come to the concrete implications of the very modest recommendations of the Perumal Commit tee, inn will find that a very small note is added saving- it is not possible to meet it out of the present resources. That seals the fate of these people for the next 2 or :; years. This is the cruel paradox. On the one hand we are overflowing with sympathy and whenever there is a Gandhi Jayanti, we shall be saying they are our brothers

and sisters and we must do this and that. As soon as the Gandhi Jayanti is over, for the rest of the year," for 364 days, we shall forget them and again start weeping over their late when Gandhi Jayanti conns round next vear. Therefore I am urging on the Minister, who at least is a young and energetic person so for as least is a young and energetic person so far as 1 can see .

SHRI A. D. MANI (Madhya Pradesh): You mean the Minister of State?

SHRI N. G. GORAY: I am quite sure that he is as enthusiastic about it and as sincere as we are. So I would say that for God's sake, do not talk in genera! terms. Fix some targets, fix certain regions. Do not think of the whole country because it is ioo big a country to cover in one step. Therefore, fix targets, fix areas and create the necessary adequate machinery for implementation of whatever programme you mplementation of whatever programme you (balk out. If you do this in one or two States, then 'ou will see the whole picture changing because the Harijans and the Adivasis in the rest of the country will have the satisfaction or confidence that we mean business. Here I would like to point out that it is not the party in cover. I hold guilty All of us are guilty of would like to point out that it is not the party in power I hold guilty. All of us are guilty of saving or promising something to the Jlaiijans or Acliv asis and doing nothing about it. Wh; i is promised to the ears is broken to the heart, as Gandhiji had once said. What is of paramount importance here is to fix a certain target, to demarcate the areas or regions in which we shall carry out the: programme unci to implement It in all: sincerity. In Punjab, a very prosperous .Stan- where the green a very prosperous Stan- where the green revolution has broken out, you find stories like this that the wages to the Harijans in (he field or to the firm labourers, are half of the wages given to the others. Why should a discrimination of this kind take place? It is because the State Government does not care to go into the problem. So I would like that there should be a cell in the Centre which will, should be a cell in the Centre which will, whenever such things happen, when atrocities take place, rush to the spol and investigate the whole thing and lake the necessary measure-immediately. If the State Government, is not willing, let us expose the Stale Govern mem. whether il belongs to the ruling party or any other pariv. If the political parties are not cooperating in this, let us expose the political party also. You must have read a few months. party also. You must have read a few months back thai Guru Gohvalkerji had come out with a big scheme.

He bad said I hat he had a verv simple remedy by which untouchables could be tinned into lemchables. I l heard anything about ii afterwards. I have nor

SHRI K. S. CHAVDA: Sir, if a Harijan is made a Sankaraeharya . . .

SHRI N. G. GORAY: I have not heard about it, but most probably it will conic when the election come just as the cow oontes during iln elections. Then we see the weeping cow, shedding tears.

Briefly, what I vant to impress upon this House, especially on the Government, is that we must I- ve a proper target and adequate machinery. We must demarcate the legions iu ve iii.li we want to implement and from] at to year we must see to it that the programme is implemented in lull. 1 hank yin.

SHRI CHITTA BASU (West Bengal): Sir, we have beei discussing the Report of the Scheduled Cat es and Scheduled rribes Commissioner Eor three years. It would be niv endeavour, \ it limit going into the iW tails, CO draw the attention of this House and niv countrymen at large lo the facl that the problem of the Scheduled Castes and Scheduled Ii bes cannot be viewed in isolation from 1 c major national problems of our country. By the term "major national problem" 1 do not mean that this particular problen can wait or can brook delay till we have solved certain other very very important national problems facing us. When I say il is a national problem, I mean it is the primary problem before the nation. Unless this primary task which this Government and the whole country are seized of is implemented, no other issues can be called much more important than this one. I think that even during the national freedom movement of our country, the question of uplift of this downtrodden segment of our population was getting the uppermost place. It is because of the provisions that an enshrined in Article 46 of our Constitution that certain special measures have to be taken for the development and uplift 'if the Scheduled Casus and Scheduled Tribes who unfortunately constitute the mosi downtrodden segment of our population. Unfortunately we have inherited a society which is caste-ridden in which a very B ide population of our countrymen has been victim of the social disabilities, backwardness-economic, cultural and social. My complaint is that the constitutional pro ision which has been enshrined has not been honoured in spirit and in letter. Rail er, my complaint is that the constitutional provision has been honoured mote in violation than in implementation,

Sii, I would lik« to draw your attention lo the particular constitutional provision, article 46, whi< Ii tyi:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall prote t them from social injustice and all forms of exploitation."

Now, let me first take up the question of the special care for the promotion of educational and economic interests. Sir, I have chosen to take the 1961 census as the base for the measurement of the problem with which We measurement of the problem with which We are faced. I shall not quote many figures though I possess a lot of them. The educational level achieved by the Scheduled Castes and Scheduled Tribes according to the 1961 census is a very eloquent indictment of the performance of the Government of India. Here I find that the number of Scheduled Castes and Scheduled Tribes who have attained the level of matriculation and the equivalent of technical diplomas and non-technical, diplomas, technical degrees and non-technical degrees, is very insignificant. (do not want in waste the time of the House by quoting the figures because these figures are available in the Census Report but my complaint is that even after the publication of this Report there has not been much improvement and there has not been done anything with which we can be satisfied. Therefore, Sir, this particular constitutional provision that special care has to be taken for the educational and economic interest of the Scheduled Castes and Scheduled Tribes has been observed more in violation man in implementation. If you lake up the question of economic interest it is said that there is reservation in the matter of employment but I want to explode this myth.

SHRI k. S. CHAVDA: There is no reservation in the State of Bengal in Class I service. All over India there is reservation but not in Bengal.

SHRI CHITTA BASU: I am coming. I am not holding any brief for any Government. I will be more aggressive to attack them than you can be.

As far as the employment is concerned there is reservation of 12.5 per cent in recruitments by the UPSC for the Scheduled Castes and 5 per cent for the Scheduled Tribes. I have got figures to show that on 1st January, 1962 of the 20 lakhs of people employed in the Central Government 2.9 lakhs belonged to the Scheduled Cartes and 0.4 lakhs to the Scheduled Tribes. The former constituted 13.7 per cent and the latter 1.9 per cent and the two together made a total of 15.6 as against the reservation of 17.5. Now the Government will come and say that they have already achieved to the extent of 15.6 per cent.

SHRI G. A. APPAN (Tamil Nadu): That includes all, scavengers . . .

SHRI K. S. CHAVDA: It includes sweepers also.

(Interruptions).

SHRI CHITTA BASU: I am coming. Here lies the snag. You plea.* listen to what I say. This is how the) are being cheated. This is how they are being exploited. So this myth of reservation for employment Iras to be exploded. In that figure I have found that Class I is only 1.3 per cent; class II is only 2.8 per cent of the total employment.

SHRI K. S. CHAVDA: There is none in the State of Kerala in class I service, not a single Scheduled Caste member, not a single Scheduled Tribe member.

SHRI CHITTA BASU: Let me explain the position. In clause III it is only 7.75 per cent. In class IV including sweepers it is 17 per cent and that is because no other community people were available for working in this job which the caste Hindus would not do. So this is how special care has been taken by the Government of India as per the constitutional direction.

Therefore, I again come to my accusation that the constitutional provision has been more honoured in its violation than in its observance. I quite concede that many of the State Governments, including mine, do not provide adequate scope for the employment of the Scheduled Castes and Scheduled Tribes. The Government, ii appears 10 me, irrespective of the panics which run the Government—if I am allowed to use a strong word—is prejudiced against certain classes, namely the Scheduled Castes and Scheduled Tribes. Again, the very question is raised, the non-availability of adequately qualified candidates that figure 1 quote from the presidential address given by Prof. V. K. R. V. Rao, Member, Planning Commission, at the Seminar of Employment of Scheduled Castes and Scheduled Tribes.

He says: 'Reserved vacancies cancelled on account of non-availability:

Per cent.

Professional, Technica workers	ıl and re	elated 	II.0
Clerical, sales and related workers ,13.1			
Craftsmen and cess workers	Produc	etion	pro 28.6
Workers in Tran Communication	sport 	and 	9.0 in
Others			14.7"

Thus you will find that a large number of Scheduled Castes, even where very much skill is not needed, have not been recruited and they very much talk about that

this disqualification has been the only reason tor not providing adequate employment to the Scheduled Castes and Scheduled Tribes. Therefore, I again come to my accusation that the Scheduled Castes and Scheduled Tribes have been denied the particular right that the Constitution of our country provides for them.

Then I come to the question that they should be protected frSm social injustice and exploitation. There are still social disabilities under which the Scheduled Castes and Scheduled Tribes have to suffer. I have got know it about mam States, even as our hon. colleague, Mr. 'Goray has pointed out about his own State. 1 know about Rajasthan. I know about Punjab. I know about Bihar. I know about UP and other States also. Even the Scheduled Castes and Scheduled Tribes are not allowed to draw wata from the wells which are owned not b) a particular community but which are owned by the Government in the sense that the Wells have been dug up and constructed at the cost of the public exchequer. 1 know of instances where the Scheduled Castes and Scheduled Tribes are not allowed to enter the precincts of temples. He has also given you instances in a city like Poona and in a city like Bombay where the hotels are not open to all classes, particular-ly the Scheduled Castes. These are the social disabilities from which the Scheduled Castes and Scheduled Tribes are suffering. The Constitution enjoins on the Government to see that they are protected from social injustices and tiley are to be pro tec led from economic exploitation. These are the social disabilities, but I emphasise more on the economic exploitation. As you know, as many of the Members have point ed out, the majority of the Scheduled Castes and Scheduled Tribes have got the problem of rural orientation. I have got figures to show that eighty or nincly per cent of them are connected with the rural life. Rural life automatically links them up With the agrarian problem, but what have we witnessed during this period?

The oppression is on two grounds. First of all if the Scheduled Castes and Scheduled Tribes have got any grievances, the authorities in power remain alvvavs indifferent to them. Any complaint lodged with an police station is not properly attended to because the *Thanedar*, the police officer belong to the higher caste, and because of that the) do not even entertain the complaints made by the Scheduled Castes and Scheduled Tribes against certain persons who might have committed a criminal offence against any of them. This is lirM of all a case: of indifference on Ihe part of persons in authority. On the other side there are daily instances of connivance and collusion between persons in authority and persons who commit crimes on the Scheduled Castes and Scheduled Tribes. It there is a land movement, it there is a question of redistribution of land and if the Scheduled Caste and Sche< tiled Tribe people arc involved in the movement, oppression and a reign of terror in let loose. There is no protection again t them. There is no protection against economic exploitation which has been condu ted fot wars and generations together, and yet the Constitution of our country en brines that the Government, the State will protect them against economic exploi ation. Sir, 1 refer to the question of aliei ation of land in many parts of the e mil \ of the Scheduled Castes and Scheduled Tribes, whose lands cannot be parted with unless certain orders and certain proc clircs are followed. I know in the district of IIa/aribagh in Ranehi the "Statesman" once wrote that many of the bungalows of Ranehi town would have to be demolished il the law of the land particularly about K protection of land for ilie Adivasis was to be given effect to, because those Adiasis had been deprived of their land, those Adivasis had been cheated of their land and persons in authority, persons with big i Honey power, persons with big purses who have been there in the hilly areas pure! Bed the land by a fraudulent method, and the Government was not available there I > protect the economic inlerests of the Adivasis, the Scheduled Tribes, although I would remind you that the Constitution savs that the State is to provide protection against their exploitation.

Sir, therefore, vast quantities of land have been aliena ed in a fraudulent manner from the Schedul <1 Tribes. The Government remained and still persists in remaining a passive spectatoi As a matter of fact a great sense of levolt is brewing and in a particular meeting of the National Integration Council it was discussed that if you speak really about national integration, you cannot build up the edifice of integration at tin- cost of Ik sufferings, at the cost of the social disabilities, at the cost of the economic cxplni uiiin of the most downtrodden section of our population, who constitute about I/20th part of our population. We cannot recognize India without this 1/20th part of our population.

SHRI K. S. CHAVDA: One-fifth.

SHRI CHI II I BAST: Yes, 1/Sth. If we have got to speak in terms of a nation, we cannot speak in terms of a nation alienal bag one-fifth of out population. Therefore, when I started niv speech, I reminded you thai ii is ID be \ cued from a national point of view, nations point ol view in the sense that unless we i m bring about speedy improvement of il i lowntrodden segment ol our population it is the nation which suffers.

It is not only that the particular community which suffers; then backwardness bars our strides towards progress. Therefore the Government should not remain satisfied merely with making certain observations in season and out of season that many things have been done in the matter of ihe- uplift of the Scheduled Castes and the Scheduled Tribes. As my friend has right!) pointed out. man Stale Government's cannot even manage to spend the nionry allotted lor I he development and uplift: of the Scheduled Castes. West llengal is an example also. That has to be borne in mind.

I want to make certain specific suggestions particularly with regard to the torture to which these Scheduled Caste people are being subjected lo. A large number of Scheduled Caste men, women and children have been killed or butchered. In this matter mv suggestion is that the Government should-make an open declaration that the district collector, the district officer, would be held responsible if such occurrences ever take place within the jurisdiction of his ad-ministration. If such a savage thing takes place in a particular district, it is the district official who should be held responsible, lie should be subject lo suspension or oilier penalty and then and then alone can IIKV find some sort of relief.

M\ second suggestion is that in ihe matter of the implementation of the Anti-Untouchability Act, immediately the Government should issue an order that in temples or schools or in the matter of wells which have been constructed with the financial assistance of the Government, any violation of the Act would he deemed to be a criminal offence, and appropriate steps should be taken against those w'ho violate it.

Again, there should be a cell in the Home Ministry at the Union level and also at the State level and at the district level to come to the rescue of the Scheduled Castes when such atrocities take place so that they may rush forward to provide them with protection, in the face of such atrocities likely to be commuted upon a section of them.

In ihi-- ua\ by enlightened public opinion, by informed discussion and by efforts at the administrative level, this problem should be tackled, and unless these things are done-, you will have to face not only the mild revolt taking place here and there but a revolt which will rock the nation for which you will be held responsible, and no amount of theorising about establishing socialism in this country and about parliamentary democracy is going to save- you from that catastrophe.

[1 in VICE-CHAIRMAN (SIIRT AKBAR Air KtiAN) fa the Chair]

श्री कल्याण चन्द (उत्तर प्रदेश): माननीय उप सभाध्यक महोदय, मैं एक नया सदस्य है। बड़े सौभाग्य की बात है कि साज यहां पर हरिजनी ग्रीर पिछडी जातियों के संबंध में बहस हो रही है । सबसे पहले मझे यह निवेदन करना है कि पिछले तीन रोज से हरिजनों के संबंध में बहम हो रही है. लेकिन मानतीय विरोधी दल के नेता थी मिश्रा जी हैं. जो अपने दल बल को लेकर साथ में बैठते है, बड़े आदिमयों के संबंध में बड़ी जारों से प्राचान उठाते हैं , लेकिन दर्भाग्य में मान्यवर, जब हरि-जनों की समस्या, जो देश की एक वड़ी समस्या है, उसके मंबंध में उनकी छोर में कोई ग्रावाज उठती नजर नहीं बाई। बाज तीन रोज से में देख रहा हं; वे सामने की बैचें खाली पड़ी रहती है: क्योकि वे लोग तो पंजीपतियों का साथ देने बाले हैं, हरिजनों का साय देते वाले नहीं हैं। (Interruptions) मान्यवर, दसरी बात मझे माननीय वर्मा जी के संबंध में कहनी है। (Interruptions) वर्मा जी ने अपनी स्पीच में कहा । (Interruptions) मैं नया मेम्बर हं इसलिए मुझे डिस्टबं न कीजिये । जब मैं पुराना हो जाऊंगा तो फिर ग्रापकी वालों का जवाब दंगा । तो, मान्यवर, खेद होता है माननीय वर्मा जी की बात पर जो उन्होंने कल अपने भाषण में कही । उन्होंने कहा कि प्राइम मिनिस्टर समाज-बाद का झगडा डाले हुए हैं, बाद कहते हैं झगडे को, समाज तो जानते ही है, समाज में झगडा डाल रही है। मुझे मालुम होता है कि माननीय वर्मा जी ग्रपनी पार्टी के बारे में कह रहे थे। हमारे एक साथी उनके बीच जाकर बैठे और गोल हो गए, जीरो । मैं समझता हं कि झगडा करने की उनकी ग्रादत है, केवल कहने की ग्रादत है, इसलिए उन्होंने यह बात देण की ब्राइम मिनिस्टर को लेकर समाजवाद के बारे में कही। वे गलत ढंग से समाजवाद का मतलब समझते हैं. उनकी समझ में समाजवाद का मतलव है झगडा पैदा करना ।

बढ़े बाञ्चर्य के साथ कहना पड़ता है कि परी के अंकराचार्य ने छग्नाछत के बारे में कहा कि वह हिन्द धर्म का ग्रंग है। जनसंघ हिन्द धर्म का वडा नारा देता है. मसलमानों का भारतीयकरण करने की बात कहता है, लेकिन 16 करोड़ हरिजन जो इस हिन्दस्तान में पहले हैं, जिनके लिए एक धामिक नेता होने के कारण उन्होंने कहा कि छग्राकत धर्म का धंग है, यह बड़े शर्म ग्रांर लज्जा की बात है कि ये सब नेता सतते रहे, कोई कदम ऐसा नहीं उठाया, जिससे सन्तीय होता कि बास्तव में यह संस्था भी हरिजनों के लिए कछ करती है। में इस बारे में ज्यादा न कह कर इतना ही कहता चाहंगा कि आज जो हमारे सदन में छुआछुत का प्रथम उपस्थित है और सारे लोग केवल कांग्रेस को ही निजाना बनाते हैं, क्योंकि सेन्टर में हमारी सरकार है तो मैं यह कहना चाहंगा कि छग्नाछन कोई ऐसी चीज नहीं है कि उसे सरकार ही मिटा सकती है। अगर केवल सरकार मिटा सकती है तो मैं घपने मित्रों से पृछता चाहंगा कि जिन प्रान्तों में वे बरसरे-इक्तदार रहे, जहां उन्होंने अपनी सरकार बनाई वहां उन्होंने सरकार के माध्यम से कौतसे कदम उठाए जिनसे हरिजनों की स्थिति में परिवर्तन ग्राया हो या छग्नाछत कम हुई हो, 22-23 वर्ष का जिक्क किया जा रहा है। ग्राज तो कांग्रेस ही ऐसी जमात है, जिसने इन 22-23 वर्षों में ऐसा काम किया कि शहरों में छग्नाछत नहीं है, कांब्रेस कार्यकर्ता श्रीर विश्व नेता मेहतरों के मोहल्ला में जाते हैं और हमारे विरोधी दल के नेता केवल लम्बी चीडी तकरीर आडा करते हैं। माननीय वर्मा जी ने एक बात कही । उन्होंने कहा कि केवल बोट के लिए सारी बात कही जाती है, समाजबाद का नारा किया जाता है। मैं पछता हं बोट क्या केवल काग्रेस को मिलते हैं, ग्रातको नहीं मिल सकते? याप भी वैसा ही काम कीजिए, वे बोट ग्रापको भी मिल सकते हैं। ग्राप पर हरिजनों ने विश्वास किया था. लेकिन जब उत्तर प्रदेश में आपकी सरकार थी, मैं एम ० एल ० सी ० वा और माननीय वर्मा जो उसके मंत्री थे. जय संविदा सरकार बनी तो कुए के अनुदान, शिक्षा में जो छात्रवृत्ति मिलती

थी और इंडस्ट्री ग्रान्ट मिलती थी इनसे पुछ लीजिए, गवर्नमेंट में थे. के बनेट रेंक के मिनिस्टर थे--सारा ब्रान्ट काट लिया गया, तभी से हरिजनों को यह विश्वास हो गया . . .

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श्री मान सिंह वर्मा (उत्तर प्रदेश): गलत कह रहे है, कुछ जानते नहीं हैं, नए आए है अभी।

श्री कल्याण चन्द : हम उत्तर प्रदेश की वात कह रहे हैं जहां शाप थे, बगैर सदस्य बने ग्राप मंत्री बना दिए गये फिर वहां से यहां भेज दिए गए, ग्रापकी पार्टी ने ग्रापका माथ दिया ग्रपने दिल पर हाय रख कर देखिए।

श्री मान सिंह बर्मा: ग्राप मेरी परवाह न कीजिए, ग्रपनी परवाह कीजिए।

श्री कल्याण चन्द : यह छुत्राछ्त का जो प्रण्न है, वह केवल एक पार्टी, एक जमात का प्रश्न नहीं है, सारे देश के लोगों को उसे उठाना पड़ेगा। यह एक प्राचीन कर्लक है इस कलंक को कांग्रेसी या खास लोगों पर डालना माननीय विरोधी दल के नेता को गोभा नहीं देता। यह ऐसा प्रश्न है जिसके लिए सारे देश के लोगों को प्रयास करना पड़ेगा। मझे खेट के साथ कहना पडता है कि जनसंघ ने ग्राज तक यह बात नहीं कही कि जनसंघ का वह सदस्य नहीं हो सकता जो छुप्राछ्त मानता है। मैंने जनसंघ को खास कर इसलिए कहा क्योंकि वह हिन्द धर्म का नारा लगाता है. वह भारतीयकरण की बात करता है। मान्यवर, हम किस जगह से बाए हैं. हमारा कौन करण हो, हम भी ग्रपना कोई करण करवा लें. जिससे हमारा उद्धार हो । 16 करोड ग्रादमी ग्राज पानी नहीं पीने पाते । इसरी बात मैंने यह देखी है कि वही लोग जो भारतीयकरण की बात करते हैं, उन्हीं के द्वारा आज हरिजन सताया जा रहा है। मेरा यह कहना है कि छग्राछन की जो हमारे देश की प्रथा है, वह किसी एक पार्टी ग्रीर विसा एक के द्वारा नहीं बल्कि देश के सारे लोग मिल कर कोशिश करें तो मिट सकती है। सरकार की कुछ जिम्मेदारियां होती हैं, लेकिन गैर-कांग्रेस प्रान्तीय सरकारों ने जो इस सम्बन्ध में दिग्दर्शन दिया है, उससे पता चलता है कि पिवाय कांग्रेस सरकार के दूसरी कोई सरकार छ्याछ्त को दर करने या उनके उत्थान का काम नहीं कर सकती है। लेकिन अब मैं सरकार को कहना चाहता है कि सरकार को भी होशियार होना चाहिए। सरकार को जिम्मेदारी है इसलिए कि महात्मा गांधी ने कहा था मान्यवर, कि हिन्दस्तान की आजादी मिलने के बाद यह पिछड़ा हुआ नवका, जिसमे कि लोग छम्राछ्त करते हैं, उनसे यह छम्राछ्त नहीं हटायी गयी तो यह एक कलंक की बात होगी ग्रीर इस कलंक का टीका हिन्दुस्तानियों के साथ साथ उस पार्टी पर, जो कि देश की आजादी के लिए लड़ रही है, उस पर यह सब से बड़ा कलंक का टीका होगा। मान्यवर, जो मदद हमारी सरकार कर रही है। उसके लिए हम उस का शक्तिया खदा करते हैं, लेकिन मैं एक बात कहना चाहता हं कि कछ ऐसी स्संथायें है कि जिनको सरकार लाखों राये की ग्रांट देती है ग्रीर वे कोई भी काम हरिजनों में जा कर उनको भलाई का नहीं कर रही है। काश यह ग्रान्ट रोक कर दूसरे कामों में लगायी जाती, तो उससे उनकी शैकाणिक श्रीर भाषिक उन्नति हो सकती है। माननीय सदस्यों ने जो रिपोर्ट दी है उसमें उन्होंने हरिजन सेवक संघ का जिक्र किया है। उन्होंने हरिजन बाश्रम. इत्राहाबाद का जिक्र किया है। मान्यबर, यह हरिजन ग्राश्रम मुंशी ईश्वर शरण के समय में बड़े सुचारू रूप से चलाया जा रहा था, लेकिन दुर्भाग्य है कि आज वह आश्रम हरिजन आश्रम के नाम से सरकार से ग्रान्ट लेकर ग्रीर दसरे स्टेट से ग्रान्ट ले कर एक बहुत बड़ा ग्राश्रम तो बन गया है, लेकिन अफसोस के साथ कहना पडता है कि वहां पर उसकी जो कमेटी है उसमें एक भी हरिजन नहीं एका जाता । वहां का एक भी पदाधिकारी भाज हरिजन नहीं है और लाखों रुपयों की ग्रांट उसको दी जाती है ग्रांर सारे बड़े-बड़े लोग वहां मुलाजिम रखे जाते हैं और उनके लिये रुपया सरकार देती है और ो मुलाजिम वहां रखे जाने हैं, उनमें घरों पर काम लिया जाता है। यह बड़े दर्भाग्य की बात है। मैं सरकार से

श्री कल्याण चन्दी

कहना चाहंगा कि सरकार को अगर ग्रान्ट देना है तो वह डायरेक्ट हरिजनों की संस्थाओं को दे। दसरी संस्थाओं को ग्रान्ट देने से हरिजनों का काम नहीं चलता । याज वहां दूसरे लोगों को बडी-बडी नौकरियां दी जाती है भीर हरिजनों में जो पढ़े लिखे लोग हैं, इसके कारण उन में बड़ा ग्रसंतोष है। दसरे हरिजन सेवक संघ की वात कही जाती है। दिल्ली में भंगी मुक्ति की बात की जाती है। मैं सरकार से पूछना चाहता हूं कि कितने भंगियों की मुक्ति करायी गयी। चार-चार लाख रुपये का अनुदान दिया जाता है। सवर्ण लोग वहां काम करते हैं। ये मोटरों पर चलते है ग्रौर पैसा बर्बाद करते हैं। वहां कोई काम नहीं होता । हरिजनों के लिए इस रिपोर्ट में भी कहा गया है, कोई काम नहीं होता और मैं उस को सरकार के सामने रखना चाहता हूं। उन्होंने भारत सरकार से कहा है कि अनदान पाने वाली संस्थायों की रिपोर्ट पढ़ कर हमें वास्तव में बड़ा दु:ब हुम्रा है। यह रिपोर्ट बहुत संतोषजनक है। हलांकि हरिजन सेवक संघ कुछ काम कर रहा है किन्त उसे दिये जाने वाले अनुदान की तुलना में उस का कार्य भी पूर्णरूपेण संतोवजनक नहीं है। यह जो अनुदान दिया जाता है यह भी पूरी तरह से खर्च नहीं किया जाता। इस तथ्य की पष्टि के लिए अनुदान और खर्च का विवरण दिया गया है, जिससे यह सिद्ध होता है कि सरकार उन्हें जो अनुदान दे रही है, उसका पूरा उपयोग नहीं हो रहा है। जहां तक ग्रस्पृश्यता निवारण का प्रश्न है मझको यह कहते हए खेद है कि इन संस्थाओं ने इस विषय में कुछ नहीं किया है। मान्यवर, यह रिपोर्ट की बात है। मैं अपनी तरक से नहीं कह रहा । जब रिपोर्ट की यह बात है तो चार चार लाख रुपया उनको दिये जाने की क्या ग्रावश्यकता है। चार या दो या तीन लाख जो भी उन को दिया जाता हो, वह ऐसी संस्थाओं को दिये जाने से क्या फायदा । यह रुपया छग्नाछ्त मिटाने के लिए दिया जाता है श्रीर वे उस के लिये क्या कर रही है? कोई ऐसी रिपोर्ट नहीं है कि जो यह बताती हो कि उन्होंने कुछ

काम किया है। हम लोग सदस्य हैं इस सदन के, क्या सरकार कोई आक्वासन दे सकेंगी कि कुछ सालों में वह इस बढ़ते हुए असंतोष को मिटा देगी? इस प्रकार से, मान्यवर, यह रूपया जो दूसरी संस्थाओं को दिया जा रहा है इससे हरिजनों को कोई फायदा नहीं होगा। मैं इस और सरकार का इयान आकर्षित करना चाहता हूं।

मुझे एक बात का बहुत खेद हुआ है। कल हमारे एक साथी ने एक बात कही, श्री बलराम दास ने कल, मान्यवर, मध्य प्रदेश का जिक किया ग्रार उन्होंने कहा कि वहां पर हरिजन घोडों पर नहीं चल सकते, बरातों में जेवर नहीं पहन सकते, छाता लगा कर नहीं चल सकते, जुता पहिन कर नहीं चल सकते । बड़ा दृःख हुआ । एक भेर है: बहुत शोर सुनते थे पहलु में दिलका, जो चीरा तो एक कतरा-ऐ खंन निकला। ठीक इसी प्रकार से हम कहना चाहेंगे कि रानी सिधिया राजमाता कहनाती हैं, लेकिन जिनको राजमाता कहते हैं उनके यहां क्या स्थिति है ? क्या मैं यह प्रश्न कर सक्ंगा कि राजमाता की जगह पर जहां वह रहती हैं वहां यह हालत है कि हरिजन घोड़े पर नहीं चत्र सकता, वह छाता नहीं लगा-सकता। मझे खेद के साथ कहना पडता है। वहाँ वह जेवर नहीं पहिन सकता स्रीर यह राज माता हैं। यह राजमाता जिसको हम कहते हैं। वह श्रीमती इन्दिरा गांधी है, जिन्होंने इस बात का बीडा उठा कर के आज समाजवाद की बात कह कर के सारी सार्वजनिक सभाग्रों में, पार्टी की मीटिंग्स में, सबसे पहले हरिजनों का जिन्न करती हैं। मैं आपको इलाहाबाद ले जाना चाहता हं, हमारे मित्र वहां चल कर देखें । पंडित जवाहरलाल नेहरू ने अपने रसोइये के लिए हरिजनों को हमेशा रखा। हरिका नाम आपने सुना है, आप जानते हैं, वह चमार जाति का था। इन्दिरा गांधी ने अपना मकान भी इस ट्रूट को दे दिया है, जवाहरलाल नेहरू ट्रस्ट को । वहां पर जितने हरिजन हैं वह उससे फायदा उठा रहे थे। मान्यवर, यह किसी से छिपी हुई वात नहीं है कि गांधी जी ने कहा था कि ग्रस्पश्यता निवारण

के लिये यह सबसे बड़ा काम होगा कि प्रत्येक बडे लोग जो भाषण देते हैं हरिजनों के लिये वह भ्रपने यहां पर एक-एक भंगी को रसोइया रख लें। यह गांधी जी की बात है। हमारे ग्रो० वाले भी जो उधर गोल हो गये वह भी गांधी जी का बड़ा जिक करते हैं भ्रौर यह कहते हैं कि वे ही उनके असली पुजारी हैं, लेकिन बड़े दु:ख की बात है कि गांबी जी के कहने पर वह कदम नहीं उठाते। यह मैं अपने दोस्तों से पृछना चाहता हं कि जब गांधी जी ने कहा था कि मेहतरों में से एक-एक रसोइया रखा जाये तो यह ग्रस्पृष्यता निवारण के लिये सबसे बड़ा काम होगा तो उनमें से कितनों ने यह किया। किसी ने यह किया? इस कार्य को नेहरू खानदान ने किया, इस काम की जो उत्तर प्रदेश के बस्कि नेता है। उन्होंने किया, लेकिन हमारे इन लोगों का कार्य संतोषजनक नहीं, हमारे वे दोस्त जो कि गांधी जी की इतनी दहाई देते हैं, उन्होंने ब्राज तक इस प्रकार का कोई कदम नहीं उठाया । मान्यवर, यह महान्मा गांधी की कही हुई बात है, मेरी कही बात नहीं है।

मान्यवर, एक बात और कहना चाहता हूं कि हिन्दुस्तान की झाजादी के पूर्व गांधी जी यहां दिल्ली में ही भंगियों की कालोनी में जा कर रहते थे, पंचकुदयां रोड पर जो है, जहां झाज बाल्मीकि मंदिर भी है, लेकिन मैं अपने मित्रों से पूछना चाहता हूं कि कितने लोग भंगियों के मुहल्ले में जाते हैं, सिवाय कांग्रेस बालों के और कौन आदमी हैं जो कि यहां जाते हैं।

श्री बी० एन० मंडल (विहार) : एस० एस० पी० वाले जाते हैं।

श्री कल्याण चन्द : कितने हैं जो कि उनका काम करते हैं। हमने केवल उनकी तकरीरें सुनी हैं, माफ कीजियेगा में अपने मिस्नों से यह कहना चाहता हूं, इसलिये मैं कहना चाहता हूं कि इस प्रकार से छुआछूत दूर नहीं की जा सकती। जो देश के तराम लोग हमारे वारे में कहते हैं उनके दिल भी साफ होने चाहिएं, उनके कार्य-कलाप भी अच्छे होने चाहिएं, उनको भी इनके

लिये अर्थ की व्यवस्था करनी चाहिये, इन्हें सक्षम बनाना चाहिए, जैसा कि ईसाइयों ने मिशन बना बना कर गांव—गांव में अछूतों को ईसाई बना दिया । लेकिन, मान्यवर, आज दु:ख की बात है कि हम बातें बहुत करते हैं और करते कुछ नहीं । इंगलैंड से आया हुआ अंग्रेज जो है उसने हिन्दुस्तान में लाखों को ईसाई बना दिया, एंग्लो-इंडियन बना दिया और हिन्दुस्तान के रहने वाले जो हैं वह बात ही करते रहते हैं और छूप्राछूत का कलंक आज तक नहीं मिटा सके । यह एक बड़ी शर्म की बात है।

मान्यवर, मैं सरकार से कहना चाहता हं कि सरकार को उचित कदम उठाना चाहिये। बड़ी द:ख की बात है, दुर्भाग्य की बात है कि हमा पहें लिखे लोगों में भाज बड़ा ससंतोष हो रहा जितने भी लोग पढ़ कर निकल रहे हैं उनके लिये जगह नहीं है। यह बहुत गलत है जो लोग समझते हैं कि अख़तों में पढ़े लिखे लोग कम है। यह बात गलत है जो कहते हैं कि अछतों में जो पढ़ गये हैं वह योग्य नहीं हैं ग्रीर उनको उचित ज्ञान नहीं है। सारे लोग यहां बैठे हैं, इस बात का प्रमाण है, इस बात को राजनारायण जी ने कहा कि वह लोग रिटन टैस्ट में सबसे ज्यादा पास होते हैं, जनरल कैंडीडेट्स के मुकाबिले में ज्यादा नम्बर पाने हैं, लेकिन; दुर्भाग्य की बात है कि इंट-रव्य में जाते हैं तो सेलेक्ट नहीं किये जाते। इससे उन पढ़े लिखे नौजवानों में ग्रसंतीष हो जाता है कि इस काबिल होते हए भी कि रिटन टैस्ट में पास होते हैं फिर भी हमें सरकारी नौकरी में नहीं लिया जाता। क्लास 1 और क्लास 2 की बात की जाती है, लेकिन रेलवे में देखा जाए कि कितना ग्रत्याचार हो रहा है। हम देखते हैं कि हरिजनों के जितने भी प्रमोणंस हैं, वह सब रुके हए हैं।

मान्तीय उपाध्यक्ष महोदय, हमारे जितने भी मंत्रिगण हैं वह मुझे क्षमा करेंगे, मैं भी कांग्रेस में ग्रास्था रखता हूं ग्रीर हरिजनों की कांग्रेस में ग्रास्था है, लेकिन मंत्रिगण उनकी श्रोर विशेष ध्यान नहीं देते, वह ग्रपन ग्रिकारियों पर ही निर्भर

श्री कल्यारण चन्द

रहते हैं. श्रधिकारियों की रिपोर्ट को बह सही मानते हैं और हमारी सही बात को भी वह सही नहीं मानते। तो इस पर सरकार की विशेष ध्यान देना पड़ेगा। और इसलिये ही उस तरफ के लोगों ने हमारे अपने नेताओं को अपना लक्ष्य बना रखा है। मेरा तो कहना यह है कि इनके लिये हमारी सरकार कुछ न कुछ कर रही है। इसके लिये हमको बहुत ही धन्यवाद देना चाहिए। णिक्षा के माध्यम से जितनी मदद की उसके लिये सरकार अन्यवाद की पात है।

मान्यवर, मैं एक नई बात कहना चाहंगा। मेहतरों की संस्थाओं ने वहत दिनों से यह आग्रह किया था कि श्री बाल्मीकि के नाम से डाक टिकट निकलना चाहिये। बडी खुशी की बात है, ग्रीर सरकार इसके लिये धन्यवाद की पान है. हिन्दस्तान के लोग बधाई देते है थ्रोर धन्यबाद देते हैं कि सरकार ने 14 अक्तूबर को महर्षि बालमीकि का टिकट निकाला, लेकिन दाख के साथ कहना पडता है मान्यवर, कि उन्होंने वह जो इसका फोल्डर होता है, उसमें बाल्मीकि जी को डाक लिखा है। आपने इतना मान दिया मान्यवर, कि उनका डाक टिकट निकाला, लेकिन वह बात कह दी जिससे सब लोगों को चोट लगी। नया फायदा हुया उस टिकट को निकालने का । मैं खापके माध्यम से सरकार से प्रार्थना करना चाहंगा कि सरकार के डाक तार विभाग द्वारा फोल्डर में महर्षि बाल्मीकि को अपगानित करने की इच्छा से जो आपत्तिजनक गढद प्रयोग किया गया है, इसक लिये विभाग को खेद प्रकट करना चाहिये तथा उसको रह कर दबारा संशोधित भाषा में प्रकाशित करना बाहिये। मेरी यह मांग है सरकार से । क्या फायदा हम्रा इस बात से इतना बडा ग्रादमी जिसने रामायण लिखी जो सबसे पहला कवि था, जिसके प्रति सभी लोग ब्राज भी ब्रास्था रखते हैं, उसके बारे में फोल्डर में डाक शब्द लिखा जाये। कितनी शर्म की और लज्जा की बात है। अगर इतना कहने पर भी सरकार पर इस का ग्रसर नहीं पड़े तो इसके

भयानक परिणाम भी हो सकते हैं । इसलिये मैं प्रार्थना करूंगा कि सरकार को इसमें विशेष ध्यान देना चाहिये ।

मान्यवर, एक बात और कहना चाहता है। उत्तर भारत में जो स्वी।र जमात के होते हैं उनको बाल्मीकि कह कर शेड्यब्ड कास्ट में माना जाता है, पंजाब में भी माना जाता है, लेकिन खेर के नाथ मझे कहना पड़ता है कि देहली जैसे शहर में जहां सबसे बड़ी हमारी केन्द्रीय सरकार है, वहां जब तक चड़ा नहीं लिखा जायगा--वाल्मीकि नहीं बल्कि चड़ा बाल्मीकि--नव तक उसकी परिगणित जाति का प्रमाणपत नहीं दिया जाता है। मैं सरकार से ब्रनरोध करूंगा कि सरकार इस बात को देखें। उत्तर प्रदेश में बाल्मी कि नाम स्वीक्रत हो. पंजाब में हो. हरियाणा में हो. केवल दिल्ली में ही चुड़ा बाल्मीकि कहा जाय यह बड़ी खेद की ग्रीर शर्मनाक बात है। ग्राप हमको खाली खाली चमार मेहतर कह कर ग्रपमानित करते हैं । सरकार को इस पर विशेष ध्यान देना चाहिये । मैं सरकार से श्रीर माननीय मंत्री जी से प्रार्थना करूंगा कि इसको बदल कर फीरन यह आदेश देना चाहिये कि केवल बाल्मीकि के नाम से जेडयल्ड कास्ट का प्रमाणपत देना चाहिये. जिससे कि उनके दिलों में जो चोट लगती है मान्यवर, बहु न लगे।

हाक तार विभाग के बारे में तो मैंने कह दिया। मान्यवर, मेरा मुझाव है सरकार को कि छुआछूत को मिटाने के लिये विशेष फिल्म बनाई जानी चाहिये जिससे हरिजन वालकों को प्रोत्साहन देने के लिये फिल्म निर्माण के लिये विशेष आर्थिक सहायता देनी चाहिये और हरिजनों के मन से हीनता की भावना को समूल नष्ट करने के लिये और अन्य जातियों के मन में हरिजनों के प्रति सम्मान का भाव जाग्रत करने के लिये हरिजन वर्ग में पैदा हुए संत महारमाओं के बारे में विशेष फिल्म दिखानी चाहिये, जिसमें उनकी आत्मा को बल मिले और दूसरे लोग भी संदेश लें। (Time bell rings) इस

सदन में मैं पहली दफा बोल रहा हूं। उत्तर प्रदेश में अनुसूचित जाति में को न जातियां हैं। उत्तर प्रदेश में अनेल जाति में को न जातियां हैं। उत्तर प्रदेश में कोल जाति की बहुत बड़ी संख्या है। जिएछले दिनों इसकी डिमान्ड थी मान्यवर, कि उन्हें अनुसूचित जाति में कर लिया जाये, लेकिन उनको अनुसूचित जाति में नहीं किया गया और यह कोल जाति मान्यवर, देहातों में ज्यादा रहती है और इस तंड़ कर मुजर करती है। उनके पास कपड़ा नहीं, रहने के लिये मकान गही, इसलिये सरकार ने उन पर विशेष ध्यान दिया है, लेकिन उन्हें गरिगणित जाति की लिस्ट में नहीं रखा गया । अगर उनको परिगणित जाति की लिस्ट में लाया जाये, तो उनकी सारी किंटनाइयां हल हो सकती हैं।

इलाहाबाद और दूमरी जगहों में हरिजन विद्यार्थियों को छादाबास के लिए अनुदान दिया जाता है। मैं मरकार से प्रार्थना करूंगा कि उत्तर प्रदेश में उलाहाबाद में जो विश्व-विद्यालय है, जो हिन्दुरनान में अपना एक स्थान रखता है, वहां पर 200 हरिजन विद्यार्थियों के रहने के लिए छावाबास बनाया जाना चाहिये। अगर इस तरह की व्यवस्था कर दी गई नो हरिजन विद्यार्थियों को बहुत लाभ होगा और वे देश के एक अच्छे नागरिक वन सकेंगे।

इस समय इलाहाबार में लगभग 8 छाता-तास चल रहे हैं और इन 8 छाताबास के लिए किराये में सरकार की स्रोर से श्रनुदान दिया जाता है। तो मेरा सुगाव यह है कि किराये में मदद देने के बजाय स्रगर उनके लिए सरकार की स्रोर से छाताबास बना दियें जायें तो इससे उन लोगों को बहुत ज्यादा लाभ होगा। तथा यह एक प्रकार की वनत भी होगी।

जहां तक छुत्राठ्न की बात कही जाती है, मैं यह निवेदन करना चाहता हूं कि इलाहाबाद श्रीर बनारस में——कुम्भ श्रीर ग्रर्थ-कुम्भ का मेला लगता है, जिस ों देश के लाखों श्रीर करोड़ों श्रादमी विभिन्न भागों से साते हैं। लेकिन खेद के बाथ कहना पड़ता है कि पिछलो दिनों सरकार की तरफ में, हरिजन कल्याण विभाग द्वारा स्रनेक प्रकार की फिल्में, सभाएं, जुलूस और सारी चीजें जो सरकार की तरफ से इस तरह के स्रवसरों में की जाती हैं, वे कार्य किये जाते रहे हैं, लेकिन मुझे दुःख के साथ कहना पड़ता है कि इन दिनों सरकार इस बात की सोर क्यों ध्यान नहीं दे रही है। इस साल सर्ध-मुम्म लगने जा रहा है, इसलिए मैं सरकार से प्रार्थना करना चाहूंगा कि ऐसी जगहों पर जहां लाखों स्रादमी इकट्ठें होते हैं, वहां पर छुत्राछूत के खिलाफ प्रचार पत्रनंभेंट की तरफ से बहुत ही श्रावश्यक है।

दूसरी बात में यह कहना चाहता हूं कि छुग्राछूत का जहां तक कानून का संबंध है—जैसा
कि हमारे बहुत से मिलों ने इस संबंध में कहा—
लेकिन कानून में तो 500 रपया जुर्माना की
ध्यवस्था है ग्रीर 6 महीने की मजा की ध्यवस्था
है, लेकिन खेद के साथ कहना पड़ता है कि पुलिस
विभाग के ग्रिधकारी कोई भी ऐसा कदम नहीं
उठाते हैं, जिससे लोगों को भय हा ग्रीर छोटे
लोगों के दिलों में जो गलतफहमी है वह निकल
सके। इसलिए मेरा निवेदन है कि शासन को
इस ग्रीर विशेष ध्यान देना चाहिये।

मान्यवर, कुछ सदस्यों ने यह मुआव दिया है कि इस सम्बन्ध में कानून में परिवर्तन किया जाता चाहिये और जिलां में विशेष प्रकार की मशीनरी स्थापित की जानी चाहिये। में इस बात से सहमत हूं कि यह जो समस्या है यह हमारे देश के लिये एक कलंक है, यह हमारे देश के लिए एक कलंक का टीका है। जहां तक रेडियो में इसके बारे में प्रचार करने का सवाल है। मैं इस बात से सहमत नहीं हूं। जब रेडियो में इस बात से सहमत नहीं हूं। जब रेडियो में इस बात की चर्चा चलेगी कि हमारे देश में भी इस बात की चर्चा चलेगी कि हमारे देश में भी इस तरह की समस्या है। इस तरह की बात हमारे एक मिल्ल ने कही, लेकिन मैं इस चीज को उचित नहीं समझता हूं, क्योंकि इससे देश की बदनामी होती है।

श्री कल्यारण चन्दी

जहां तक इस समस्या के समाधान करने का प्रश्न है यह सारे देश का प्रावलम है और किसी जाति विशेष की बात नहीं है। यह जो छम्राछत भ्रौर हरिजनों की समस्या है वह एक दायरे भ्रौर एक तत्व तक ही सीमित नहीं है, इसका परे देश से संबंध है। इस देश में जो गरीब तबका है वहां तक ही यह बात सीमित नहीं है। यहां तो सारे देश की समस्या है ग्रीर इसको सारे देश की समस्या समझ कर हल करना होगा । सरकार को इस समस्या को एक विशेष ढंग से हल करना होगा। इसलिए मैं मंत्री जी से प्रार्थना करूंगा कि जैसा मैंने ग्रभी कहा था कि हमारे पढ़े लिखे हरिजनों में यसंतोष है, ग्राज जो हरिजन के लडके हैं, जो पढ़ लिख लेते हैं जब वे किसी इम्तहान के कम्पीटिशन में बैठते हैं तो वे उसमें नहीं निकलते हैं। मै ग्राप से प्रार्थना करना चाहता हं कि उन लोगों की लिस्ट हम से मांग ली ाये कि इन हरिजनों के साथ कम्पीटिशन में बैठे हैं। ग्रगर सच्चाई के साथ कम्पीटिशन में हरिजन विद्यार्थियों का मकावला होता तो आपको मालम हो जायेगा कि कितने हरिजन विद्यार्थी कामयाब होते हैं। लेकिन बाज दर्भाग्य से जब हरिजन विद्यार्थी कम्पीटिशन में बैठता है और उसके बाद जब वह इन्टरव्य में जाता है तो वहां पर वह नहीं ग्राता है। सरकार की ग्रोर से कहा जाता है कि वह उस जगह के लिए काबिल नहीं समझा गया । मैं समझता हं कि सरकार की योर से जब तक इस तरह की बात कही जाती है तो यह उसी के ऊपर एक तरह से लांछन लगता है। इस तरह से विरोधी लोगों को भी सरकार के खिलाफ कहने का मौका मिल जाता है। मान्यवर, यह जो सवाल है वह परे भारतवर्ष का सवाल है और मैं बड़े ग्राश्चर्य में हं कि हमारे हरिजन विद्यार्थियों को इस्तहान पास करने के बाद क्यों नहीं लिया जाता है। हमारे जो हरिजन विद्यार्थी है उन्होंने बी० ए० , एम० ए० ग्रौर साइन्स की डिग्री हासिल कर रखी है। आप हमसे इस बात को पूछा करें क्योंकि हम उनको रिप्रेजेन्ट करते हैं।

जहां तक हरिजनों को गुरक्षा प्रदान करने का सवाल है और जैसा कि इस संबंध में हमारे कई मिवों ने भी कहा, लेकिन दुर्भाग्य के साथ कहना पडता है कि सरकार इस ग्रोर विशेष रूप से ध्यान नहीं दे रही है। मैं सरकार से यह निवेदन करूंगा कि सरकार को इस ग्रोर विशेष रूप से ध्यान देना होगा । मान्यवर, मैं यह निवेदन करना चाहता हं कि जो जिलों में अधिकारी हैं वे हरिजनों के संबंध में विशेष रूप से ध्यान नहीं देते हैं। सरकारी ग्राफिसर ग्रंपनी जिम्मेदारी इधर उधर डाल देते हैं। लेकिन मैं यह निवेदन करना चाहता हं कि इसकी सारी जिम्मेदारी उन्हीं के ऊपर डाली जानी चाहिये। मैं उस सदस्य को धन्यवाद देना चाहता हं जिन्होंने ग्राज सदन में यह कहा था कि जिस गहर में हरिजनों को करल किया जाता है वहां के जिलाधीश को फौरन मग्रसल किया जाना चार्रिय । इस तरह की विशेष जिम्मेदारी वहां के कलेक्टर के ऊपर होती है और इस बात को यह कह कर नहीं टाला जा सकता है कि यह जिम्मेदारी उसकी नहीं है। ग्रभी उडीसा में क्या हमा ? वहां पर चार, छः ग्राविमयों को जो हरिजन थे उन्हें बंद करके जला दिया गया । ग्राज जब हम स्वतंत्र हो चुके हैं और हमारे लोगों के साथ इस तरह का व्यवहार किया जाता है वह एक गर्म की बात है। उड़ीसा में दर्भाग्य से जो सरकार है वह कांग्रेस की सरकार नहीं है, वहां पर तो हमारे उन मिल्लों की सरकार है जो बहुत जोरों से बोलते हैं।

हमारे एक मिल्र ने कल जिक्र किया, प्राइमरी एजकेशन का । प्राइमरी एजकेशन तो हम बहुत ज्यादा पढ़े हैं, हमें चाहिए उच्च कोटि की शिक्षा, हम चाहते हैं, टैक्तीकल देनिंग ।

हमारे एक मिल्र ने बदत ठीक कहा कि जो सरकार की तरफ से कोटे मिलते हैं. परमिट मिलते हैं उसमें हमें हिस्सा मिलना चाहिए, इंडस्ट्री में हमारे ग्रादिमयों को ग्रन्दान मिलना चाहिये। केवल बात से कुछ होने वाला नहीं है। छ्याछत का भी एक ग्रलग प्रश्न है। जब गिक्षित

हो रहे हैं, जब सरकारी नौकरियों में नहीं लिए जाते तो बड़ा ग्रसंतोष फैल रहा है। हमारे मित्र ने कहा कि पढ़े लिखे लोग जो अनस्चित जाति के हैं कहीं विद्रोह न कर बैठें। मान्यवर, हम लोगों को तो डर लगता है, कहां तक विद्रोह को रोकेंगे पहे-लिखों का विद्रोह । वे कलकत्ता की नकल कर रहे हैं, वहां तो जमीन का प्रश्न है, यहां जमीन, नौकरी ग्रीर हमारी इज्जत तीन प्रश्न है । वह पढ़ा लिखा नीजवान जिसने अपनी जिन्दगी दी है उसको ग्रगर नौकरी भी नहीं मिलती, उसको अगर कोटा भी नहीं मिलता, परिमट भी नहीं मिलता तो, श्रीमान, ग्राप बताइए हमारी ग्राथिक विषमता के हल करने के लिए क्या तरीका हो सकता है । कुछ कह कर ग्रगर सरकार टाल दे तो वह विश्वासघात होगा समोजवाद के लिए। श्रीमती इन्दिरा गांधी का गढ़ विचार है, माननीय मंत्री को भी विशेष ध्यान देना चाहिए । सर्विसेज में हमारा साढ़े 12 परसैट कोटा है। हमारे प्रमोशन का भी प्रश्न था, प्रमोशन में भी हमको कहीं-कहीं रिजर्वेशन है लेकिन मंत्रियों ग्रीर ग्रधि-कारियों को इस बारे में ध्यान देना चाहिए । में समझता हं कि जो बटियां है वे दूर हो जायें तो यह ग्रसंतोष बहत जल्दी दूर हो सकता है। हमारा रिजर्वेशन पूरा नहीं हो रहा है, इसमें दो राएं नहीं हैं। जो रिजर्वेशन हमारी उन्नति के लिए ग्रावश्यक है तथा प्रमोशन में ग्रावश्यक कोटा है वह मिल ही नहीं रहा है क्योंकि हम क्वाली फाइड नहीं हैं। हमारे एक मित्र ने ठीक ही कहा कि हरिजनों को जजों या उसरे कामों के लिये टेनिंग देनी चाहिए, उनके दिमाग साफ करने चाहिएं, उनको ऊंची णिक्षा देनी चाहिये, देश के लिए ग्रन्छे प्रशासक बनाने चाहियेँ । यह जिम्मेदारी सरकार की है, सरकार उसे टाल नहीं सकती, सरकार टालेगी तो हम समझते हैं कि उसका भयानक परिणाम होगा श्रीर जो ब्राज शीमती इन्दिरा गांधी कह रहीं हैं उसका उल्टा होने की गंजाइश हो सकती है इसलिए कि हिन्द-स्तान में हरिजन ज्यादातर कांग्रेस से बंधा हुग्रा

है, उसका विश्वास कांग्रेस पर है, उसका यकीन कांग्रेस पर है, वह गांधी जी पर ग्रास्था रखता है, इतना निरादर होने के बावजद वह हरिजन हिन्द्स्तान की सारी सेवाओं से अलग नहीं हुआ है। इस हालत में रहने के बावजूद हरिजन ने ग्रपना धर्म नहीं बदला, इस हालत में रहने के बावजूद गलत काम नहीं किया, विदेशी लोगों से मलाकात करने की साठगांठ नहीं की, वह ग्रपने देश के साथ ही रहा ग्रीर जितना निरादर होता रहा उसे वर्दाश्त किया लेकिन कभी ग्रावाज भी नहीं की लेकिन इसके यह माने नहीं होंगे कि जब हम आवाज नहीं करेंगे, हम जबान नहीं खोलते तो सरकार ने जो बातें तय की है, जो संविधान ने ग्रवसर दिए हैं उस पर सरकार ध्यान न दे, सरकार को उस पर ध्यान देना चाहिए। तारीख इस बात के लिए गवाह है कि वास्तव में जो कांग्रेस सरकार ने 23 बरस में ग्रनसचित जातियों के लिए काम किया है उसके लिए वह बधाई की पात है लेकिन फिर भी इस स्रोर विशेष ध्यान देना चाहिए । समस्याएं बदल रही हैं, लोग शिक्षित हो रहे हैं, लोग नौकरी चाहते हैं । जब वे विश्वविद्यालय में जाते हैं, दोस्तों के साथ होटल में जाते हैं ग्रौर जब घर लौट कर ग्राते हैं ग्रौर देखते हैं कि उनके मां वाप के साथ वड़ी छम्राछत का ब्यवहार होता है तो ग्राप ही बताइए उसके दिल पर क्या गुजरती होगी । मैं बड़े श्रदब से कहना चाहता हं कि यह समस्या सारे माननीय सदस्य जानते हैं. ग्राप भी जानते हैं, सरकार भी जानती है, इसके लिए कोई विशेष कदम उठाना चाहिए, केवल तसल्लीबख्य बात से काम चलने बाला नहीं है । पहले हम शशिक्षित थे, पहले ज्ञान नहीं था, पहले जागति नहीं थी, लेकिन ग्राज जो जागृति था रही है उसका कोई ठिकाना नहीं रहा। इसका अन्दाजा सरकार को अभी तक नहीं हो रहा है। मैं समझता हं कि सरकार की तभी खंदाजा हो सकता है जब कलकत्ते की जैसी नीयत यहां ग्रा जायगी । मैं यह देखता हूं कि ईश्वर की कृपा से हमारे लोगों में ऐसी भावना

श्री कल्यारप चन्द्र

नहीं है, लेकिन अगर ठेल-ठेल कर यही बात की जायेगी तो उस समय क्या किया जायेगा यह सरकार को समझना है। इन मञ्दों के साथ मैं कहना चाहता है कि जो चन्द बातें मैंने कही हैं मैं चाहुंगा कि सरकार उन पर विशेष ध्यान दे । भीर जो परिमट, कोटा की बात है, उसमे केंबल कहने की बात नहीं, जो हमारी संख्या है उस के ग्रन्पात से वह निर्धारित किया जाय जैसे कि नौकरियों के लिए किया गया है। उसी प्रकार से परिमट, कोटा ग्रीर इन्डस्टीज ग्रान्ट हमको मिलनी चाहिए । इंडस्ट्री ग्रान्ट की हम लोगों को जरूरत है और मैं चाहंगा कि माननीय मंत्री जी बाज नोट करें कि 23 साल की बाजादी में कितनी इंडस्टी ग्रान्ट हरिजनों को दी गयी है। 400, 500 रुपया वकरी या सुग्रर पालने के लिए दे दिया जाता है। हम गरीव लोग है, हमको चार, पांच सी क्पमा दिया जाता है ग्रौर जो बड़े लोग है उनको दो, पांच, दस लाख रुपया दिया जाता है। आपके अधिकारी कहते हैं कि उनको देना चाहिये श्रीर हमारे लिए कहते हैं कि यह रूपया खा जायेंगे। यह हमारा दर्भाग्य है। मैं बहुत साफ शब्दों में कहना चाहता हूं कि हम लोग यहां आये हैं। हम लोगों को कांग्रेस ने मौका दिया है कि हम हरिजनों में काम कर सकें और इस सरकार में हरिजनों की ग्रनस्था है श्रीर मैं समझता हूं कि चाहे कोई कितना ही चिल्लाये, हरिजन कांग्रेस को छोड नहीं सकते । कांग्रेस में उनकी पूरी ग्रास्था है । इन ग्रब्दों के साथ में ब्राज की सरकार के प्रति ब्राभार प्रकट करना चाहता है कि हमारे प्रति वह विशेष ध्यान दे रही है, लेकिन जिन चीजों की कमी है, मैं प्रार्थना करूंगा कि माननीय मंत्री जी उन पर विशेष ध्यान दें। इन शब्दों के साथ मैं आपका खाभारी हूं कि आपने मझे समय दिया ।

SHRI NIREN GHOSH (Wesl Bengal): I will lake a very few minutes because oui group has had its speakers already.

THE VICE-CHAIRMAN (SHRI AKBAR All KHAN): You have given youi name and lhat is why I called >ou.

SHRI NIRI'.N GHOSH: I will offer certain observations and they are these. This "Scheduled Castes' debate has become a suit of ritual year in and yeai out. The demand is made tor a three-day debate or four-day debate. "We will debate it", is the demand made. Then the debate lakes place. But nothing comes out ol it. In fact, 1 remember to have read in the 'Eastern Economist' bclonging to the Birlas that the poorer sections of our country arc very easily satisfied, that of our country are very easily satisfied, that you can keep them contented it you dangle a carrot before them. You need not give ilienr even a carrot, just dangle it and they will remain satisfied. So it has been I tin policy of this Government from the very beginning feeding on deceptions, graft, rhitanery and what not. This is the son of thing that is going on the Commissioner, and evil lain laws had on. 'lire Commissioner, and eci lain laws, had also the nun Hari-jan' associated with them. I think it is disgraceful. Alter all, they are human beings, part of the Indian people, Why should they be treated apart as this!- I can understand workers peasants, middle classes, but I do not understand the term 'Harijans'. Why should they be called 'Harijans'? Either ihc\ are agricultural labourers or poor peasants; that means something. But why should they be tailed 'Harijans' precisely, as if a dig-niic is being conferred on them.

That is the deception and bluff that we are practising. I do not say that Gandhiji meant it, but anyway ii is being utilised and practised and said in this country. It is nothing else but dial: I only want to say thai all including our part} and myself also, plead guilty that we could not do much about it. In history I have never seen an example. All these downtrodden people or what you rail the agricultural labourers or the poor peasants mainly they are agricultural labourers without any laud whatsoever, thai is their position in society—have never benefited by these bourgeois laws, In this bourgeois Constitution and the laws of this Parliament and the Government which controls them. They have not benefited and they will never benefit from that. The foundations will never change. I have beard the plea of Mr, Goray urging upon the Government to prepare some concrete programme and proceed, but to whom are you making this appeal and for whai purpose? Their destiny can change if these people eati lake il in their own hands. I have also listened to speeches in ihis very House from our Deputy Chairman, Mr. Khobaragade, and Mr. B, K. Gaikwad. They were saving thai a revolt will occur against That is the deception and bluff that we occur against

the caste Hindus. Why against the caste Hindus as a whole, I do not know. All caste Hincus do not subscribe to the policy. to illis policy. A willy untouchability and the social disa illiics whatever they are Bow from the very position in the social structure. That is precisely the main the main reason why Jagjivan Kaniji, the Presidem of i e Congress (R), never feels any inconvenience or social (R), never feels any inconvenience or social disabilities. He comes from the same caste. He has risen high up and so 1. him these disabilities do not apply. Perha * these social customs do not appriy to Mr. Khobaragade himself, but in the (lores of people, they do apply whether there ire laws or not. So, unless the) ih mselves can be made to change this order, unless they can lake destiny in iheir hands under we can organise these pc< pic to seize land which is theirs, whether yoor law under we can organise these pc< pic to seize land which is theirs, whether yoor law provides for it or not, whether your udiliavy provides for it or not, unless they efusc to pay what is railed interest to the Sahucars, unless their indebtedness is w ped out. unless these things are done, lotbing will change their lot. What is required is a sort of revolt in side the bea-sant) red is a sort of revolt in side the bea-santr) of which the Scheduled Castes and Schedi led Tribes form a good hunk at the ven base. Unless they rise in revolt, no debate, no law, no such reports will ever change their law, no such reports will ever change their lot, and that is sadll linking. That is why I myself plead guilty that we have not roused them so that the banner of revolt is raised. After independ ence for more that two decades they have nailed patiently. It is quite correct that a carrot has been dangled before them and they are still going on. It before them and they are still goin j on. It will go on and nothing will change unless the political parties directly organise the political parties directly organise themselves. They should see the mail point that these people, as a part of the p asant movement, should be organised, whe her there are laws or not, whether (licit is the Constitution or not. Parliament or not. They must get the laud which is the! . If there is no law, they should seize i. It is the only legal things in rhe world to do. There is noiling illegal. It is a sacn d if only they will do il. Their fate is Hike d with the future of India. It is not oily their fate, but ibe very future of India depends on whether these things can be changed. fate, but ibe very future of India depends on whether these things can be changed. These things will never be changed, unless the crorcs of Scheduled Castes an I .Scheduled Tribes, six crorcs or seven croi s. along with the oilier mass of peasantry, are on the march and make a revolution. They should seize the land. They should refuse the indebtedness that is on them.

I challenge Shri Jagjivan Ram. I challenge Sbriinati Indiia Gandhi. Tbey sav tin v are progressive, The proof of the pudding is in I he eating Can thev ewer say thev are progressive? I sa they are reactionaries Yes, I am bound to say that because you

could declare a moratorium on peasant in-tebledness. Could you not do that? You could wipe out the peasant indebtedness at one stroke even when the sowcars and stroke even monylenders are extracting money from them. You could at least do that. You will never do that because your party is ridden with landlords and sowcars. You will never do that. You always heed to their interests and browbeat the entire India. You will never do any land reforms. India will never In democratic, India will never be progressive, India will never be industrialised, the social disabilities will never go unless I In village structure is overhauled from top to bottom, unless the 75 per cent of the people who live in the countryside—and these people are part-of the peasantry—make a revolution. In history nowhere the peasantry have got their land by bourgeois law. It was the French Revolution which gave them land. In this 20th century without struggle, without a mass struggle, without a mass rebellion, they will never be able to wipe out the social disabilities. The test of a demur I llii party, the test of a progressive party is whether you can organise lliem and raise a revolt against and shatter these agoold disabilities and agoold feudal structure, and only on its debris can a new prosperous democracy come up. Thai is the crux of the problem. Otherwise, whatever we nia\ sav we will be blocking the progress of the country, we will be blocking these downtrodden people. Chicanery, bow long will it go? I do say that our party will try lo do its Ses! in this matter. We are a small force. Had we been a big force, we would have changed India by this time whether your Parliament makes any law or not. H'c arc still unable to do that, but 1 can Ohlv pledge to the downtrodden section that progressive parties, democratic parties and our party will ruthlessly light for iheir rights and try lo organise them and will nnli them to take their destiny in their own hands and just sweep the lumberload of leudal structure that is cluttering the- forward march of India.

श्री बी० एउ० मंडल: उपसभापति जी, श्रभी हरिजन और श्रादिवासियों की समस्या को लेकर हम लोग बहस कर रहे हैं। इस सिलसिले में सरकार का क्या रुख है यह तो इसी यात से स्पष्ट हो जाता है कि तीन सालाना रिपोर्ट शेड्यूल्ड कास्ट किम्मानर की हुई हैं. और उन तीन रिपोर्ट पर श्राज एक साथ ही बहस हो रही है। उसके, अलावा एक कमेटी जो कि भेड्यूल्ड कास्ट श्रीर ोड्यूल्ड टाइक्स की श्रिक्षा और श्राट के डेवज ोल्ट के लिये बनी है एसकी भी रिपोर्ट उनी के साथ है, यानी 4 रिपोर के बारे में बहस

श्री बी० एन० मंडल

याज चलती है। सरकार का यह रुख खुद ही बतलाता है कि इस समस्या के प्रति सरकार का क्या रवैया है। इसके साथ-साथ मैं एक और रिपोर्ट का भी हवाला दूगा जिस रिपोर्ट का काका कालेलकर ने गुरू में वैकवर्ड क्लासेज के बारे में दाखिल किया था और जिस पर आज तक बहस नहीं हुई। इसको भी मैं इसी के साथ जोड़ूंगा और इन सारी बातों से एक ही खंदाजा निकलता है कि आज की जो सरकार है, वह सरकार, जो यह हिरिजन या खादिवासी की समस्या है या अदर वैकवर्ड क्लासेज की समस्या है, उसको हल नहीं कर पाई है।

अभी नीरेन घोष जी ने कहा कि हरिजन नाम क्यों रखा गया, वह तो लैन्डलैस लेबर में आता है, वही कहा जाता है। लेकिन अभी वह हैं नहीं, मैं उनसे कहना चाहता था कि जो बात वह कहते हैं बह तो है ही, लेकिन उसके साथ जो उनकी कलचरल बैकवर्डनैस है, सोणल बैकवर्डनैस है, वह भी उसी के साथ जोड़ दिया गया है। इसलिए उनका अलग नाम गांधी जी ने रखा था। इसलिय उन दोनों का डिसर्टिकशन, वह गायद नहीं समझ पाए हैं अब तक, इसलिये इस ढंग की बात वह कहते हैं।

लेकिन मैं इस बात से सहमत हूं कि इन 20, 22 वर्षों में सरकार का इस संबंध में जो रवैया रहा है, उससे इस समस्या का समाधान नहीं हो सकता है। ग्राप क्या यह समझते हैं कि इस समस्या का समाधान सरकार के जरिए हो सकता है श्रीर इस हालत में जबिक हमारे देश में इस ढंग की सरकार है। जब तक इस ढंग की सरकार इस देश में रहेगी तब तक इस समस्या का समाधान नहीं हो सकता है। इस समस्या का समाधान तब ही हो सकता है जब हरिजन, ग्रादिवासी ग्रार जो बैकवर्ड लोग हैं ग्रापने पांचों में खड़े होने की कोशिश करें। जैसा कि ग्रापने पांचों में खड़े होने की कोशिश करें। जैसा कि ग्रापने पांचों में खड़े होने की कोशिश करें। जैसा कि ग्रापने पांचों में खड़े होने की कोशिश करें। जैसा कि ग्रापने पांचों में खड़े होने की कोशिश करें। जैसा कि ग्रापने हमारे सित्र श्री नीरेन घोष ने कहा कि इन्हें ग्रापने पैरों में खड़ा होना चाहिये। इसके लए उन्हें स्वतंत्र रूप से ग्रापना ग्रान्दोलन करना

होगा तब ही जाकर वे अपने भाग्य का निर्माण कर सकते हैं। ऐसा दो तरह से किया जाता है। एक तो डैमोकेटिक तरीके से किया जाता है श्रीर इसी लिये ग्रभी हाल में जो भिम बटवारे के संबंध में म्रान्दोलन चला था वह एक तरीका था। लेकिन सरकार का उसके संबंध में क्या रुख रहा। इस सरकार के जो पहले फड मिनिस्टर रह चके हैं, जो ग्राजकल कांग्रेस के ग्रध्यक्ष भी है, उन्होंने कहा है कि यह मबमेंट फेल हो गया है और हमने उसको फेल कर दिया है। आज उन्हें इस तरह की बात कहने में बहत खणी होती है। वह मंत्री जो हिन्जिन समाज से भाता है जब वह मिनिस्टर हो जाता है तो वह कितना बदल जाता है। बह ग्रपनी जाति के स्वार्थ की बात को भन जाता है योर अपने स्वार्य की बात को महत्व देता है। इसलिए जिस पार्टी में इस तरह के मंत्री हो जिसके हाथ में ग्राज देश का शासन है। क्या भ्राप समझते हैं कि श्री जगजीवन राम जैसे मंत्री द्वारा इस समस्या का समाधान हो सकता है ? इस समस्या का समाधान करने के लिए देश में डैमोकेटिक तरीके से ग्रान्दोलन करना पडेगा क्योंकि कानून के जरिए से किसी भी समस्या का समाधान नहीं हो सकता है। इस संबंध में डा॰ लोहिया ने अपनी बात बतलाई थी कि किस ढंग से इस समस्या का समाधान हो सकता है। ब्राज जो हरिजनों की समस्या है. उसमें कई समस्यायों जडी हुई हैं, इसमें ब्राधिक समस्या जुड़ी हुई है और राजनीतिक समस्या जुड़ी हुई है। इस समस्या पर ग्रर्टक होना चाहिये। सांस्क-तिक प्रहार होना चाहिये। ग्राधिक प्रहार होना चाहिये ग्रीर राजनीतिक प्रहार होना चाहिये। इसलिए आज देश में जो अर्थ तंत्र है, जो पुलिस तंत्र है, जो इकौनोमिक तंत्र है, वह ग्राज हर जगह पर छाया हथा है और यह जो तंब है वह हरिजन स्रीर पिछडी हुई जातियों के ऊपर छाया हुआ है।

हमारे देश में जो पिछड़ी जाति के लोग हैं, उनका बराबर शोषण होता रहता है और उनके ऊपर शासन चलाया जाता है। जो शोशित लोग हैं उनके एक्सपीरियन्स के आधार पर एडमिनिस्टेशन बनाने की जरूरत है, क्योंकि भाज हमारे देश में जो एडमिनिस्ट्रेशन चना रहे हैं वे ही लोग हैं, जो 2 हजार वर्षी से इस देश में शासन करते चले अा रहे हैं। आज वे ही लोग अपने एक्पपीरियन्स से देश का गासन चना रहे हैं और गवर्नमेंट के जरिये सब जगह अपनी बात करवाते हैं। ग्राज इस ग्राधार को बदलने की जरूरत है। जब हम इस याबार को बदनें तो केवल शासन के क्षेत्र में ही न बदलें बिक आर्थिक क्षेत्र में, राज तितक जेत्र में, पुलिस के क्षेत्र में ग्रीर सेना के क्षेत्र में भी इसका बदलने की श्रावश्यकता है। श्राज हर जगह पर इस शासन के आधार को बदलने की जरूरत है। ग्राज हमारे देश में हरिजनों, आदिवासियों और ग्रदर वैकवर्ड लोगों की संख्या करीब 95 प्रतिगत है, इसलिए यह जरूरी है कि कम से कम 60 प्रतिशत लोग जो हरिजन है, पिछड़ी जाति के हैं, वैकवर्ड है, उनको शासन में लाना होगा । ग्राज इन लोगों को सरकारी अर्थ तंत्र में लाना होगा ग्रीर सरकार की सारी मजीनरी में रखना होगा। जिन लोगों को तकलीफ होती है, वही उस तकलीक को समझ सकता है और जो मोषण करने वाला है और जासन करने वाला है, वह इस चीज को नहीं समझ सकता है।

जो हिन्दुस्तान का कांस्टीट्यूशन बना उस कांस्टीट्यूशन को बनाने में डा० श्रम्बैदकर का भी हाथ था, जो खुद हरिजन थे और जो हरिजन की क्या तकलीफ है उसे समझते थे। इसलिए इस तकलीफ को समझ कर उन्होंने जोर दिया था कि देश में इन्टीग्रेशन होना जरूरी है, स्वतंत्रता के बाद देश में इन्टीग्रेशन होना जरूरी है, स्वतंत्रता के बाद देश में इन्टीग्रेशन होना जरूरी है और उसके लिए डाइरैक्टिय प्रिसिपल्स दिए गए। डाइरैक्टिय प्रिसिपल्स में जो बात बतलाई गई है, वह इसलिए बनलाई गई है ताकि देश में इन्टीग्रेशन हो सके। फंडामेंटल राइट्स भी जो बने हैं वे पूरे के पूरे अच्छे नहीं कहे जा सकते, उनमें चेंग करने की जरूरत है। जो भी कांस्टीट्यू-शन है, अगर उसको आनैस्टली इम्पलीमेंट किया जाता तो ग्रब तक हिन्दुस्तान की दशा बदल गई

होती, लेकिन ऐसा नहीं हो पाया है। उसकी जड में वही है कि जासन ऐसे लोगों के हाथ में है, जिन लोगों से वह काम नहीं हो सकता है। ग्रगर वे चाहें ग्रीर कन्वीन्स्ड भी हो जायें तो जिस समाज में वे रहते हैं, जिनकी तकलीफ का प्रभाव उनके दिमाग में रहता है, उससे ऊपर उठ कर वे काम नहीं कर सकते हैं। इसलिए आज हिन्द्स्तान का जो चित्र बदलना चाहिए, जो हिन्द्स्तान में होना चाहिये था, बह इन्टोग्रेशन हिन्दुस्तान में नहीं हो पा रहा है। इसलिए मैं सरकार को कहंगा कि जो संयुक्त सोगलिस्ट पार्टी की जाति नीति है, सरकार उसको स्टडी करवाए, एक ग्रायोग कायम करे ग्रीर हिन्द्स्तान का जो संविधान है, उस संविधान में जो पिछड़े समाज के लोगों के लिए, गरीब लोगों की दशा को सुधारने के लिए प्रावधान किया गया है, उसके दायरे में क्या किया जा सकता है, उसके मुताबिक कोई रिपोर्ट ग्रावे तो मैं समझता हं कि वह बहुत कल्याणकारी बात होगी। मैं यह भी चाहंगा कि सरकार इतनी बात जरूर करे कि बैकवर्ड कमीशन, जिसके काका कालेलकर चेयरमैन थे, उसकी रिपोर्ट पर बहस करवाए । हम चाहते हैं कि सरकार जबाव देने के समय इस बात का जबाब दे कि पुरानी सरकार ने जिस तरह उस रिपोर्ट पर बहस नहीं करवाई, क्या यह सरकार भी उस रिपोर्ट पर बहुस करवाने के लिए तैयार है या नहीं। इस बात को भी हम जानना चाहेंगे।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Appan. You were not there when you were called.

SHRI G. A. APPAN (Tamil Nadu): Yes, Sir. I had been out.

Sir, it has become a common feature to discuss the Scheduled Castes welfare reports three or four years after the period for which the report is due. Especially in the case of the Eighteenth Report, the period covered is up to March, 1968, 2J years afterward. The Elaya Perumal Committee report covers the period up to March, 1965. I do not know how we can bridge the gap if we have to study the things three or four years after the situation on which we discuss.

Mr. Vice-Chairman, Sir, I should thank my friend, Mr. Chitta Basil, who drove into

[Shri G. A. Appan] the very heart and light of the situation that the composition of the Scheduled Castes in class II is barely I.:! per rent. In class II it is 2.8 per cent, ami in class III it is 7.7 pel cent., while in class IV it is 17 per cent.

What is the percentage allowed for the Scheduled Castes in the various categories of services? Is it not 16 per cent? Where is 1.3 per cent and where is 15 per cent or 20 per cent? When are we going to achieve this goal? Is the reservation vouchsafed in the Constitution should be scrapped, or let us Scheduled Tribes honest or is it deceptive and given in a treacherous way? I do nol like that any Constitutional provision should be taken in lhat light. If the Constitutional provisions should be implemented, they should he implemented honestly. Or else the Constitution should be scrapped, or let us put that only one per cent will be given. I should thank the hon. Prime Minister for raising the reservation for the Scheduled Castes from \21 per rent to 15 per cent. But what is the fun in raising it when even one per cent is not achieved

Mr. Vice-Chairman, I do not like to boast about myself. I had begun to feel the pinch of casteism and untouchability when I was barely ten. From that time onwards, I have been Fighting against this demon and devil. Now even after 23 years of independence, the Scheduled Castes and Scheduled Tribes cannot have equal status in U.P. But even when Dr. Ambedkar had his own difficulties in attending schools, my father had started schools, 40 or 50 years ago, for the welfare of the Caste Hindus. My father was the Manager of an elementary school started long, long ago. I was Manager of a number of schools. Why? Just to help people. But from these Reports we find that even today the Scheduled Castes and Scheduled Tribes are not allowed free access in the Government schools, in Government hostels in U.P. I should tell the House that Madras was the first State to enact legislation for entry into temples, for the admission of Castes in educational institutions and for denying grants for institutions which would not take in 16 per cent of the students from the Scheduled Castes and Scheduled tribes. This was 30 years ago.

SHRI M. H. SAMUEL (Andhra Pradesh): For the sake of historical record, it was in Travancore that the first temple was thrown open to the Harijans.

SHRI G. A. APPAN: I am speaking subject to correction. If that be the case. I will accept it. Now if even after these 30 years, the other States could not rise to the occasion, if the Members of Parliament and the Members of the Legislatures could not rise to the occasion, woe unto the representation given to these wolves and lions in goatskin. But I should also blame my community, the Scheduled Castes and Scheduled Tribes, for their present plight. Like the Jews the Scheduled Castes are a cursed race because they do not co-operate among themselves. They do not have unity even among themselves; they quarrel among themselves — Chamar, Mahar, Palla, Paraya, Malta and so on; one community does not help the others. These Bhangis or sweepers are still engaged in this scavenging profession. But do you see anywhere these scavengers being given sufficient representation cither in the legislatures or in Pailiament or in the Cabinet? My policy has always been not to clamour for more for my community but for even distribution of all the benefits and privileges for all sections of the Scheduled Castes. But I have been branded as trying to raise myself. Being a member of the Libra group. I always try for justice and equality of opportunity, not for self-aggrandisement. Mr. Vice-Chairman, what is the strength of our Cabinet here?

It is 51 or ^o. Out of them how many are from the Scheduled Castes? It is for the Government to say this. 1 think at least the Central Government should come forward to bridge this gap. You see the Madras Government. Out of eleven Ministers two are from Che Scheduled Castes. Can you not follow this good example? After the present Ministry came into power in Madras you see what a lot of things it has done for the Scheduled Castes. It has abolished all fees in all places. It has abolished fees up to graduation. It has abolished fees even for the Stale Public Service Commission examinations for the Scheduled Castes. Why not the same thing be done everywhere else? We will have to rise to the occasion. Reservations are there for Scheduled Castes only in Government service and in public sector undertakings. I feel that a law should be passed prescribing a certain percentage of reservation for Scheduled Castes not only in Government service but in all the private sector undertakings also. I do not think any man of fair play will object to such a legislation. I would request the Government to come forward with such a legislation. It is a pity that in spite of there being the Government rules, constitutional provisions, etc. with regard to reservation of posts for Scheduled Castes, all those rules provisions are ignored by most of the officers who are in charge of recruitment. I have the greatest regard for the education that they possess, for the great positions they hold. But should they not be true to the trust reposed in thetn? Most of the officers in higher ranks try to spoil most of the Scheduled Castes when they come up for promotions. Such things are happening even in the Statistical Organisation which is under our Prime Minister. In 1962 three Scheduled Caste people were taken as Investigators. There were five per-

manent jobs reserved tor Scheduled Castes and those posts were vacant at that time. But the department the notorious department, and some of its officers—I know their names but I do not like to mention them— refused to offer tho<e posts to these three Scheduled Castes people. I would request the honourable Minister to look into this matter. I wrote a letter to Mrs. Gandhi, our revered Prime Minister, about this and one nl her Assistants sen a reply to me. I have received that reply. What I want is if reservations are to coi rinue. they should continue honestly and they should contribute nonestry and tonourably or else they should be snapped or amended. Or do away with that particular provision which deals with the reservation question. Out of a total of 7.1 lakh vacancies notified by the employment exchanges for 1968, 4,484 posts were reserved for Si heduled Castes. And out of these reserved posts only 1,358 posts have been filled up. What is this? By this time the number of fresh graduates and matriculates has gone up in thousands and thousands. On the registers of the employ-menl exchanges there are more than 93,000 people waiting for jobs from the Scheduled Castes and nearly 14,000 people from the Scheduled Tribes. Even for the posts of clerks for which bare matriculation is required there are so many difficulties. Please see Appendix XXI >n page 202 of the report of the Commissioner for Scheduled Castes and Scheduli d Tribes for the year 1968. There is a mention about the Export Credit Guarantee Corporation about the chairman of which 1 have been telling you. That wonderful chairman. Mr. Shourie, has not taken even a single man from the Scheduled Tribes.

But in class I and II, not a single Scheduled Caste or Scheduled Tribe man. In the Heavy Electricals, (at of 885 jobs, barely 7 are Scheduled < iastes and only one Scheduled Tribe. In the Reserve Bank, it is simply wonderful, vonderful, wonderful. Out of 1,175 jobs, in class I, there are barely six Schedule I Castes and not even one Scheduled Tribe. The Governor of the Reserve Bank should be dismissed and all the officers who are in charge of employment and appointment and selection should be punished. As a safeguard, let there be no selection committee wherein an active, honest, true and bold member of the Scheduled Caste or Tribe is not represented. I haye known some members of the Scheduled Castes and Scheduled Tribes who have ignored the interests of these communities just to shan the loaf with other people. We do not want such people. We want Ambedkars.

I have been telling a number of things a tout what is happening in the Railway Department. I have been telling Dr. Ram Suhhag Singh and Shri Nanda also. The

| Ministers are really sincere. But the ; officers misguide the Ministers and deceive the government. Such officers deserve no sympathy. When officers rise up to a certain level, they should be impartial like balances. But what I see is that even at that level officers are narrow-minded, communal and have prejudice and aversion.' Woe unto them.

I suggest that the position of Scheduled Castes and Scheduled Tribes in various go\ennment departments wherever there is reservation for them, should be reviewed not after three or four years, but it should be reviewed every month, every quarter, and every year. If you want my services. I will give them free, or I can give you any number of people to work in honorary capacity. Today government want onK people to be appointed on high salaries like the present Commissioner for Scheduled Castes and Scheduled Tribes, who is a drain. We have been requesting the Government to dismiss him and post him somewhere. What can the Scheduled Caste Members of Parliament do? They can only talk. Will the government come forward to remove him and to throw him into the Bay of Bengal? Or, let him take rest or go on pension rather than allowing him to spoil the interests of the Scheduled Castes and Scheduled Tribes.

THK MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAI-YA): He need not take the trouble of throwing him into the Bay of Bengal. He has retired and retired honourably. He can make a suggestion as to who should be appointed. He need not get excited or angry.

SHRI G. A. APPAN: I want a Dr. Ambedkar, or a King or Abraham Lincoln. After the death of Dr. Ambedkar and Mahatmaji and Pandit Nehru, we are orphaned. You select; it is not for us to suggest. Government have eyes and ears-and a conscience. They can pick up somebody who is honest and truthful.

SHRI K. HANUMANTHATYA: You can suggest.

SHRI G. A. APPAN: It is for the hon. Prime Minister. In our Tamil Nadu, after the death of our Anna, our present Chief Minister Shri Karunanidhi is taking all possible steps to improve our conditions. Let us have at least a person like him.

SHRI K. HANUMANTHAIYA: I agree with the earnestness with which he speaks. Let him also suggest a person. I will certainly consider him.

SHRI G. A. APPAN: I am only one of the so many Members of Parliament. I am a humble worker. I am the poorest of all

[Shri G. A. Appan] the Members of Parliament and I have sac-rificed all my money and health and everything else lor the sake of this community. But for the interest 1 have evinced in the interests >1 the community, I would have been selected long, long ago. In other words, it I had been a coward or a show-box and given up the interests of this com-munity, i would have been selected long ago. I had even undergone a fast unto death in 1946 tor the cause of this community, rhat is why I have been subdued like this.

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I thank the D.M.K. Party for haying selected me, not to help myself but to help the whole nation and the community. If the interest of my community is protected and safeguarded, that will be the fulfilment of my desires. What I speak may not be palatable to many hut it is my duty to speak though it may hinder my prospects to get patronage which I do not mind.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No.

SHRI MAN SINGH VERMA: Mr. Appan is the fittest person for that job.

SHRI G. A. APPAN; I was even asked to be a Minister but I said: 'Let me be an ordinary Member'. Once a man comes to power, he becomes selfish. I do not want to become selfish. I have been serving my community.

AN HON. MEMBER: What is your suggestion?

SHRI G. A. APPAN: It is for the Government. The Parliamentary Committee for the Welfare of the Scheduled Castes and the Scheduled Tribes have sent seven reports. I find that even some of the Ministries do not send the information called for by Parliamentary Sub-Committee appointed by the Government, namely, the Elayaperumal Committee. If this should be the case, what can we do? You will see from the report that some Departments have said: 'not available'. What are you going to do about them? They could not sent even the information. Unless some stern action, no improvement is possible. Let there be a moral check, not after 10 years but every month. In the Khadi and Village Industries Department, where I was a small officer, we used to review our progress every month, every quarter, every year and adjust the target and pull up the officers. This is what is required in every Department. I have seen the reports of the various Ministries. Some Ministries give the strength of the officers. I saw a report published by the Export and Import Department in respect of the year 1965. There I was very happy to see that the Ministry had given the number of Scheduled Castes employed. Why not the

Government make it a point that in every Ministry's report, there is a provision like that? lii the Small-Scale Industries Department the Government even reserves the money but where does it go. It only goes to the people who will be to the detriment of the Scheduled Castes. One man's meat is another man's poison. A number of jobs are created as reserved vacancies but after they are sanctioned by the Government, they call for applications and when even if a man is an M.A. or Ph.D. he is declared unfit and they appoint their own man. Even before the advertisement is made calling for applications, they make the appointment and when another man comes for interview, he is declared not suitable. After one or two years, they write to the Government to de-reserve the post, to help their own men who have been put in there. This has happened in the ICAR and in the Indian Statistical Institute. There is no reservation for Scheduled Castes for nonselection posts whereas an Investigator's post is a selection post. It is wonderful. In September or so they got the concurrence of the Law Ministry and the other Ministries to de-reserve these posts.

I would request the Government to please review this situation of dereservation, this conversion of 'reservation posts' into 'nonreservation posts' occurring in the last ten years, and to see that they are able to undo the injustice that has been done to the untouchables.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): You have taken about twentyfive minutes.

SHRI G. A. APPAN: I hope you will forgive me if I take forty or forty-five

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more.

SHRI G. A. APPAN: Whatever it is. I always abide by the orders of the Chair.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more means that you will have half an hour in all. Please lake five minutes more and finish.

SHRI G. A. APPAN: Mr. Vice-Chairman, Sir, I have a number of concrete cases. The line where most of the Scheduled Castes and Scheduled Tribes are employed is mostly agriculture. But there has not been any legislation on minimum wages for the agricultural labourers. Of course for the organised industrial labour many things are forthcoming, they are getting many things. Even if I have not studied up to the first standard or second standard, if I could enter as a peon or as a khalasi, I am able to get Rs. 300 or so as a peon in banks, or

;is a khalasi in sonic industrial undertakings, in LIC and I lings like that. But how main of the Scheduled Castes get these jobs? So I would request and urge the Government to come forward very soon with a legislation to fix a minimum wage for the agricultural labouri is and to start societies for themselves. You know. Sir, in the lower rungs of the Adm nistration, in the Van-chayats, in the Corporations, in »lie Town Municipalities, there is no reservation for the Scheduled Caste, and Scheduled Tribes. In the Legislative < ouncils there is no reservation fur the Scheduled Castes and the Scheduled Tribes, Ii this Council of Elders, this Rayja Sabha, there is no reservation for (hem. You know, Sii in the Sw^ralantra I';H I s there are about 11 ir 15, but not a single fellow is a Scheduli I Castes. In the Communist Parry there are 8 or 10, but nni ;i -.ingle fellow is a S< leduled Casle. In both the parties there is i one. Anyhow I am just requesting, I have written to some of them also that the second man in any place, the second man if not the first, should be a Scheduled Caste mai . either in representation or in appointments or in delegations or in chairmanships »r in am other thing. Do von think it is i o much for me to ask for it? We only do not want to harass vou. I have no faith in aggrandisement and in aggressive nature. T; o by a passive nature, by a request, by a humble nature. Unless lhere is co-operation from the other side. nothing can be don by compulsion. As an example of compulsion, people are trying to thrust Him i on the non-Hindi people. You know, if only Hindi had not been imposed, it would have been different.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish,

SHRI C. A. APPAN: Here comes a qticstion. Even after spending so much money on scholarships and hings like that, when people get educated up to Matriculation or IV \ or M.A., if tho e people are not able to get jobs, what is lie vise of it all? You are onh throwing G ivernment money for nothing. You are only wasting it. So the best way to utilise tie Government money spent on these people for their education should be in finding jobs for them, in trying lo have specialised training courses from the lowest to the highest by specialised courses.

A matriculate can be trained for stenography, a graduate can be trained for stenography. One thing more. For every thing they want thret or four years' experience. Where will this poor Scheduled Caste gain experience? They have their own people. I would request the Government—this is a very important point—to see that in every Government undertaking and ins-liuiion and institutions which take Government's aid, licences and things like that,

there is apprenticeship for the Scheduled Castes and lubes who are fully qualified. Vou know that I am one of those very few who care more Eor efficiency, ability and qualifications.

1 have no hesitation to sa\ thai there is no greater person than Dr. Ambedkar. Mr. 1). Sanjivayya is also equally great. He had become a Minister while very young. He had been a Minister in Madias, a Minister in Andhra and President of the All India Congress Committee.

THE VICE-CHAIRMAN (SHRI AKBAR All KHAN): lie was also Chief Minister of Andhra.

SHRI G. A. APPAN: In all my 59 years of life ami in all my public life of nearly I") years, only today have I come across a Scheduled Caste who is not very clever. He could not pass a small examination, the AMIE, for ten years. I do not encourage stub people. I always say thai my people are the cleverest; my people are the best. You know it is a fad thai Scheduled Casie people aie noi normally bad. They are clever. Bui the officers—the crocodiles and the linns want to grab the crabs.

THE VICE CHAIRMAN (SHRI AKBAR

ALI KHAN): I think you must finish now.

SHRI G. A. APPAN: Mr. Vice-Chairman. Sir, I have been asking to put an end to this. This is lor the Home Ministry and the Social Welfare Ministry. From the very time I came here I have been making a vcr\simple request to the Govern-meni. thai is, to create a cell in every department, from the topmost to the lowest, in all undertakings, to look into the grievances of the Scheduled Castes and to help in redressing them. Is it too much for me to ask this? It has not been done.

In every sphere they should be honest. Some universities have even third standard or fourth standard people as members of their senates. You know, sometime back one Minister—he does not deserve to be a Minister—said that since there is no reservation in the universities there should be no reservation in the Indian Council of Educational Research and Training also. There has been so much of injustice not only in the Indian Council of Educational Research and Training, but also in the Indian Council of Agricultural Research. In v have been playing havoc against a M.A. against a Ph.D. They want a better qualification than Ph.D.

I request the hon. Minister to please see that no Government undertaking including universities, the U.P.S.C. and institutions receiving aid from the Government escape from the provisions of reservation.

[Shri G. A. Appan]

Sir, you know, in the Madras State I have been fighting with the Government from 1946. I have written to the U.P.S.C. and the various State Governments to have Scheduled Castes as chairmen of the Public Service Commissions.

But in Madras only they have done it. No doubt some time back they did it in Andhra also but why do not other States also follow this? Sir, a time may come. A mission is there for me. I have a calling in me. The injustice, exploitation and other things are perpetrated on the Scheduled Castes. I do not like to sacrifice my life as the late King of America has done.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DE-PARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Martin Luther King,

SHRI G. A. APPAN: It I say late King. that goes without saying. If we say Gandhi, it is Indira Gandhi or Mahatma Gandhi, it is like that. Anyhow I have a mission, I have a calling in me. Hereafterwards 1 will be only requesting the Prime Minister, the Home Minister and the Social Welfare Minister to see that not a stone remains interned to fulfil the implications of the constitutional reservation and the orders that they themselves have passed in this respect.

Only one thing more Mr. Vice-Chairman. I request that adult education should be

implemented. What does tlic Preamble of the Constitution say? They say that education shall be mack compulsory within ten years. Twenty-threi years have passed: has it been doner rherefon I say aduli education should be implemented. From AB to B.A. from the very beginning upto the bigliesi standard education should be free and compulsory. When the Delhi University and some other Universities are allowing private candidates to appear for tlie various Degree examinations, most of the other universities do not do so. Why should not there be a Central Univer-sii\ allowing people to appeal privately foi all the examinations as private candidates? That is also a request I would like 10 make lure.

Finally, thank yon Mr. Vice-Chairman for the lime MUI have given.

THE VICE-CHAIRMAN (SHRI AKBAR Aid KHAN): Mr. Panda, you may begin now—onl\ a couple of minutes left but von can continue tomorrow.

K. C. PANDA (Orissa): SHRI I would

like to speak tomorrow.

THE VICE-CHAIRMAN (SHRI AKBAR All KUAN $^{\rm l}$: All right. The House stands adjourned id! 11.00 v.m. tomorrow.

Ihe llou.r then adjourned at fiftyeight minutes past four of lhe clock hll eleven of the clock en Thursday, the 12th November, 1970.